Statement by the Leader of the Council is as follows:

> "Sir, you will of course give your ruling on the motion moved but I want to submit only this with reference to the two points which were raised by my hon. friends. First of all, I may assure my hon. friend and all others concerned that I never cast any slur upon the Speaker in what I said nor was it ever my intention to do so. I would be unworthy of the position I hold if I had said something which would sully the integrity of the Speaker or of the Chairman of the other House of Parliament. I have sufficient responsibility to be conscious of the honour which is due to their position. Secondly, as regards the other point whether I should be permitted to go to the other House at the invitation of the Deputy-Speaker, I do not propose to raise the constitutional question. I shall go there. I was present in that House and I did not hear the Deputy-Speaker making a request to me but he said to me afterwards that he had made that request. If that request was made, I owe it to him as a matter of courtesy—not as a matter of constitutional obligation—that I should be there to show as an example of good behaviour."

Dr. N. B. Khare: On a point of clarification. It is said here that the Resolution has been passed unanimously. May I know through you whether the hon. the Law Minister also agrees with it?

مولانا آزاد : جناب کونسل آف اسٹیٹس میں جو کارروائی ہوئی اس کی وجہ سے بلا شبہ بعض اہم سوالات پیدا ہو گئے ہیں اور ان کے وزن سے مجھے انکار نہیں ہے - بلا شبہ ان پر غور کرنا چاہیئے - لیکن آپ اتفاق کرینگے کہ اس وقت اس بحث کو اور بڑھانا کسی طرح بھی مناسب نہیں ہے - ہاؤس کی کارروائی رک چکی ہے - اس کو پھر سے جاری کرنا چاہیئے - آپ بہ اطمینان اس پر غور کر لیں گے کہ اس سلسلہ میں اور کیا کارروائی کرنی چاہیئے -

[**Maulana Azad:** There is no doubt about it that the proceedings in the Council of States have given rise to some important questions, the significance of which I do not deny. These should certainly be considered, but you will agree with me that it would not at all be proper to prolong this discussion. The proceedings of the House have been interrupted; they should be resumed. You will be able to consider at leisure as to what further action is required in this matter.]

Shri B. S. Murthy (Eluru): We would like to know what the Deputy Leader said.

Mr. Deputy-Speaker: I have already said that I will read the message from the other House and leave it at that stage and consider calmly what ought to be done. I assure the House that nothing shall be wanting on my part to uphold the prestige of this House and to see that nothing is done to impair it from whichever quarter it may be.

I am equally interested in seeing that both the Houses of Parliament carry on on amicable terms, maintaining the prestige of each other.

There is no harm in putting it off till some other day. I will take it up as early as possible and consider this matter with the leaders of the various groups and decide what action is to be taken, in consultation with the Leader and Deputy Leader of the House.

We shall now proceed to the PEPSU Budget.

P.E.P.S.U. BUDGET—GENERAL DISCUSSION

Shri M. S. Gurupadaswamy (Mysore): Sir, after the storm in the House......

An Hon. Member: It is not a storm.

Shri M. S. Gurupadaswamy: ...say, excitement in the House, I think Members are not very much interested in hearing the speeches on the P.E.P.S.U. Budget. But anyway I want to submit a few things to this House, and I want hon. Members to consider my observations.

A few days ago the Congress made a virtual march on P.E.P.S.U. This reminds me of Mussolini's march on Rome and also the Pilsudski's march on Warsaw. The main reason for which the P.E.P.S.U. Ministry was asked to resign and President's rule was enforced was that there were a large number of election petitions against members of the Assembly and

[Shri M. S. Gurupadaswamy]

also the law and order situation was very bad. On these two grounds the P.E.P.S.U. Government was unseated.

I am sorry that the Government of India has blundered terribly in this matter. If the law and order situation in P.E.P.S.U. had deteriorated considerably—I admit it had deteriorated—there are other States as well where the law and order situation is no better. I may also state that the stability of the Government in some of the States, both Part A and Part B, is not very good. For example, take the case of Rajasthan. In the beginning the Congress Party had a majority of ten. Subsequently by intrigues, by cajolery, by persuasion, by so many methods employed, some of the opposition members of the Assembly were won over to the side of the Congress. Take Hyderabad.

Pandit K. C. Sharma (Meerut Distt.-South): Sir, on a point of order. May I know what information the hon. Member has in his possession on the basis of which he can state that by intriguing, by doing this or by doing that, or by doing anything unworthy whatsoever the party made a majority? It is a reflection on the members of a certain House which is made without any basis whatsoever. The hon. Member may be asked to produce the evidence in his possession.

Shri M. S. Gurupadaswamy: Sir, I have got information gathered by my own party in Rajasthan, and so many individuals have sent me information regarding this matter. It is not only the case of Rajasthan. I have got information regarding......

Mr. Deputy-Speaker: Ordinarily, every Member who makes a statement here makes himself personally responsible for the statements that he makes. Unless they have very strong evidence they should avoid such statements. In addition, as far as possible, avoiding expressions attributing or imputing things of this kind to any party in this House will conduce to a better understanding in this House. Therefore, general sweeping remarks of this kind may be avoided, from whichever quarter they might come.

Shri Bansal: He is referring to Rajasthan. What have conditions in Rajasthan to do with P.E.P.S.U.?

Shri Dhulekar (Jhansi Distt.—South): He is a young Member, he may be pardoned.

Pandit Thakur Das Bhargava (Gurgaon): With your permission, Sir, I wish to raise a point of order. This morning speeches are being made as if we are discussing the general situation in the country, without some relation to the specific Budget before the House. I have been seeing this. A debate of this general nature becomes very unreal. My friend is referring to the Rajasthan Asembly and the Rajasthan people while he is submitting his observations about the P.E.P.S.U. Budget. I would respectfully beg of you to kindly give us a ruling whether even on a general discussion of Budget observations of such a general nature can be made.

Mr. Deputy-Speaker: So far generally as the Budget is concerned, remarks on the Budget relate to the Demands. Whenever there is an opportunity by way of a Finance Bill all things can be talked generally about the administration. I do not know if there is a Finance Bill here with respect to P.E.P.S.U. It has not been simultaneously introduced in the House. I do not know whether, if this discussion had gone on in the State Legislature itself, there is that procedure of a Finance Bill.

Shri C. D. Deshmukh: No. Appropriation alone.

Mr. Deputy-Speaker: There is no procedure of a Finance Bill. There is only an Appropriation Bill. Hon. Members are aware that the scope of discussion on the Appropriation Bill is very limited, that is only those matters that had not come up for discussion. Therefore, unlike the practice here in the Parliament where we allow an opportunity to hon. Members to review the administration as a whole on the Finance Bill and restrictions are placed on a discussion of the Budget and they have to restrict themselves to the Demands and the particular items of expenditure, so far as the P.E.P.S.U. State Legislature is concerned there is no Finance Bill giving such an opportunity apart from the Budget. Therefore I was allowing a kind of latitude with respect to the general administration regarding the P.E.P.S.U. Budget.

But I agree that so far as Rajasthan is concerned, any allegations regarding how matters were settled in Rajasthan are absolutely irrelevant.

Shri M. S. Gurupadaswamy: Sir, I thank you for your ruling.

Mr. Deputy-Speaker: There is no good saying that "in Rajasthan they misbehaved and therefore in P.E.P.S.U. also they will misbehave" and so on. The hon. Member is apparently a lawyer. He must have many other points. Why should he worry?

It was for this reason that I suggested that those Members who come from P.E.P.S.U. or who are so near P.E.P.S.U. that they know the conditions might take the chance first.

Very well, let him conclude.

Shri M. S. Gurupadaswamy: I was only pointing out that the Congress Government had the effrontery to say that they are democratic, though they have nothing in common with democracy. In PEPSU the rule that has been imposed now is more tyrannical and more reactionary than the rule that was there a few months back. That is my complaint. And with regard to the so-called Adviser regime of the Congress I have heard complaints that it is supporting the most corrupt and venal elements in P.E.P.S.U. and that the Adviser is acting as the spearhead of the counter-revolution against the popular agitation in respect of land reform and for the abolition of the institution of the Rajpramukh and for merging the State with the neighbouring State of Punjab. So we are against these counter-revolutionary forces that have been let loose by the Adviser's regime. And it is from top to bottom most undemocratic, * reactionary and bureaucratic.

* * * * * *

Mr. Deputy-Speaker: Hon. Members can support their arguments by facts. A general charge can be easily made for fifteen minutes, all the expressions in the dictionary can be used and the hon. Member may sit down. There is no purpose in using that language. They can suggest improvements so far as P.E.P.S.U. is concerned. I feel personally that as far as possible, not only should they not be unparliamentary but even expressions which are undignified or defamatory should not be used under the rules. On the ground of its being undignified I rule it out and I will get it expunged from the record.

Hereafter hon. Members will kindly bear this in mind. They might be under the impression that according to the practice of the British House of Commons we ought not to use only unparliamentary language and all other expressions can be used. Even expressions which are not conducive to decency and decorum are not allowed under the Rules.

Shri M. S. Gurupadaswamy: I have a few observations to make about the development plans. For these nearly Rs. 822 lakhs will be spent in 1953-54, excluding Bhakra-Nangal and Tube-well projects. According to the Explanatory Memorandum attached to the Budget I find that the development programme has been put into action in the year 1950-51 itself, and it has already gone on for three years. This development programme is part and parcel of the Five Year Plan. But according to a statement in the White Paper, on page ten, we are told that the Five Year Plan in P.E.P.S.U. begins in 1952-53. I want to know, so far as P.E.P.S.U. is concerned, whether the Five Year Plan will commence from 1952-53 or from 1950-51. If the statement in the White Paper is correct, then the Five Year Plan will spread out from 1952-53 and it will close in 1957-58. So there is a contradiction between the explanation in the Explanatory Memorandum and the White Paper and I want the hon. Minister to clarify the position. Bhakra-Nangal and the tube-well projects have not been included in this figure of 1,822 lakhs. Regarding Bhakra, we have heard so many things on the floor of the House, how the project is not progressing well and when it was said that the Bhakra Thermal Station was not working when the Prime Minister opened it, there was a reply saying that it is false but still, according to the report....

Shri C. D. Deshmukh: That is not.

Shri Bansal: It is not Bhakra, it is Bokaro.

Mr. Deputy-Speaker: The hon. Member may kindly resume his seat. There are a number of hon. Members who come from P.E.P.S.U. Yesterday there was so much of discussion about the manner of delegating the legislation. Therefore, this is an occasion when P.E.P.S.U. Members and other Members having a sufficient knowledge of it must talk. The hon. Member had sufficient opportunities to say about other States in India.

Shri M. S. Gurupadaswamy: Two crores of rupees are going to be spent on tube-well projects. It has been said that it is not remunerative but a contract with an American firm has been entered into. I want to know from the Finance Minister whether we cannot get help, financial and otherwise, in our country itself? I want to know the difficulties regarding operating or opening of these tube-wells. Why should we give the contract to an American firm? I was told that the progress in the construction of tube-wells is very tardy, very slow and there are complaints that in the course of construction, there is a lot of waste in expenditure.

*Expunged as ordered by the Chair.

[Shri M. S. Gurupadaswamy]

I feel from seeing the Budget that there is a departure from time to time from the estimated figure. The estimated figures, I see, give a gloomy picture of the financial position of P.E.P.S.U. but the revised figures every year give us a bright picture. I want to point out that there is no proper budgeting. There is wide departure from the estimated figures and this should, as far as possible, be avoided.

Regarding cash balances, it is dwindling rapidly and in course of time it may disappear altogether. Further, the Government is charging nearly 4 1/8 per cent. interest on loans given to P.E.P.S.U. Government for the Bhakra project. I feel that the interest charged is rather very high. There is a complaint already made in this behalf. Because the financial position of P.E.P.S.U. is not so good, I would suggest that the rate of interest may be lower.

There is another point.

Mr. Deputy-Speaker: The hon. Member must now conclude. He has taken enough time.

Shri M. S. Gurupadaswamy: Government should take a quick decision to merge P.E.P.S.U. with Punjab and if they do so, they will be able to make it a viable unit and it will satisfy the popular leaders and many elements who are agitating for this Union.

Lastly, I would strongly urge upon the Finance Minister to do away with political pensions and allowances that the P.E.P.S.U. Government is giving and also with many pensions for meritorious services rendered to the P.E.P.S.U. Government in the past. Such things should not be allowed hereafter.

Mr. Deputy-Speaker: Mr. Bansal. Ten minutes each. Only points to be noted.

श्री बंसल (झज्जर-रिवाड़ी) : उपाध्यक्ष महोदय, मैं इस अवसर पर बोलने के लिये सिर्फ़ इसलिये खड़ा हुआ हूं कि मेरी कांस्टीट्यूएंसी में एक छोटी सी रियासत है जो कि पिता जी की तरफ से मेरा जन्मस्थान है। और वह रियासत, यह एक मेरी खुशक़िस्मती थी और हमारे इलाक़े वालों की खुशक़िस्मती थी, कि वह पैप्सू में जाते जाते रह गयी और पंजाब में वह मिला दी गयी। इसलिये मैं इस बजट पर बोलने के लिये आज खड़ा हुआ हूं।

यह जो पैप्सू की रियासत है वह बहुत टुकड़े टुकड़े कर के सारे पंजाब में फैली हुई है। इस का धड़ तो बीच में है और इस का सिर कहीं, पैर कहीं पड़े हैं और हाथ कहीं हैं। इसके पैर का जो इलाक़ा है महेन्द्रगढ़, वह इलाक़ा मेरी कांस्टीट्यूएंसी के बिल्कुल क़रीब है और उस के जो मसले हैं वे बिल्कुल ही वही हैं जो कि मेरे इस इलाके के हैं, यानी गुड़गांवा और रोहतक के जो जिले हैं और उन में जो दो तहसीलें हैं झज्जर और रिवाड़ी की वह महेन्द्रगढ़ से बिल्कुल मिली पड़ी हैं और उन की ज्योग्राफिकल सीमा बिल्कुल महेन्द्रगढ़ के पास पड़ती है। मैं ने कुछ दिन हुए अपने इरिगेशन मिनिस्टर साहब को बताया था कि इस इलाक़े के पानी का मसला तब तक हल नहीं होगा जब तक कि सारे इलाक़े को वह एक इंटीग्रेटेड इलाक़ा नहीं समझते। अगर पैप्सू के इस हिस्से के नक़शे को देखें तो आप को मालूम होगा कि वह एक ऐसे वाटर शेड में है जिसका बहाव उत्तर को तरफ़ है। अभी तक जितनी भी नहरें हिन्दुस्तान के पंजाब की तरफ़ से बहती हैं वह उत्तर से दक्षिण की तरफ़ बहती हैं, लेकिन जब वे झज्जर और रिवाड़ी की तहसील के पास आती हैं तो उन का बहाव उल्टा होने लगता है। इसलिये भाखरा और नांगल का जितना पानी आवेगा वह हमारे इलाक़े को नहीं मिलेगा। न वह महेन्द्रगढ़ को मिलेगा और न झज्जर और रिवाड़ी की तहसीलों को मिलेगा और वह उत्तर की तरफ़ ही रह जायेगा। मेरे भाई चिनारिया जी ने बताया है कि भाखरा का पानी इधर आ सकता है। मेरे ख्याल में वह कुछ ग़लती कर गये। मैं समझता हूं कि भाखरा का पानी, सरकार कितनी ही कोशिश करे, हमारे इधर मामूली तौर पर ज़रा भी नहीं आ सकता। मैं समझता हूं कि यह पानी लिफ्ट चैनल से ही इधर आ सकता है। अभी भी हमारे इस इलाक़े में दो लिफ्ट चैनल्स बने हुए हैं और

इस मेरे इलाक़े में लिफ्ट चैनल्स के जरिए ही पानी थोड़ा बहुत इधर फैंका जा सकता है।

तो, इस इलाक़े के जो मसले हैं, खास तौर पर इरिगेशन के, वे सब मिले जुले हैं और एक से हैं। इसलिये मेरी अपील है फाइनैंस मिनिस्टर साहब से कि इस इलाक़े को वह एक इंटीग्रेटेड होल समझें और वहां एक इरिगेशन कमीशन वह भेज जो वहां जा कर वहां की टोपोग्राफी को पहले देखे और उस की अच्छी तरह से स्टडी करे और देखभाल करे और वहां की ज़मीन का उतार चढ़ाव देखे, टोपोग्राफीकल सरवे करे ताकि वहां के लिए वास्तव में मालूम हो सके कि इरिगेशन कैसे सस्ता हो सकता है।

मुझे हैरानी हुई देख कर जब मैं ने इरीगेशन डिपार्टमैंट वालों से मालूम किया कि इस इलाक़े का अभी तक कोई ज्योग्राफिकल सर्वे नहीं हुआ है। लोगों के दिल में इस इलाक़े के प्रति एक खास ख्याल है कि यहां नहर की स्कीमें नहीं बन सकती हैं। मैं ने इस बारे में खोजबीन की और यह मालूम किया कि कुछ बरसाती नाले इस इलाक़े में अलवर और महेन्द्रगढ़ जिले से होते हुए हमारे ज़िलों तक आते हैं। अगर इन बरसाती नालों के डाम्स बनाये जायें, तो यह मुमकिन है कि कम से कम दो तीन महीने के लिए इस सारे इलाक़े को पानी मिल सकेगा और अगर रबी की क्राप को नहीं, तो ख़रीफ़ की क्राप को काफ़ी पानी मिल सकता है। हमारे इस इलाक़े की खास तक़लीफ़ात इसलिए हैं कि यहां पानी बरसात के दिनों में सिर्फ आठ या दस इंच तक बरसता है और जब तक किसी और ज़रिए से यह इरिगेशन नहीं किया जायेगा, यह इलाक़ा पिछड़ा का पिछड़ा रह जायेगा।

कम्युनिटी प्रोजेक्ट्स की स्कीम्स के बारे में हम ने कई मर्त्तबा सवाल उठाये। हमारे भाई चिनारिया जी ने आप को बतलाया कि कम्युनिटी प्रोजेक्ट्स जब बांटे जायं, तब खास तौर से इस बात का ध्यान रक्खा जाय कि वह ऐसे इलाक़े को दिये जायें जहां पर बारिश बहुत कम पड़ती है और खुश्क इलाक़ा हो। मेरी कांस्टीट्युएंसी में सोनीपत को एक कम्युनिटी प्रोजेक्ट मिला है, उस की प्रोग्रेस को जब मैं देखता हूं तो कहे बग़ैर नहीं रह सकता कि उस इलाक़े के लोगों में कोई खास जोश या दिलचस्पी कम्युनिटी प्रोजेक्ट्स के मामले में नहीं है और इस की वजह बहुत साफ है, क्योंकि उस इलाक़े में उन को अपने काम से फ़ुरसत ही नहीं मिलती कि वह कम्युनिटी प्रोजेक्ट की स्कीमों पर ज्यादा ध्यान दें, क्योंकि वहां पर उन को पानी अपनी खेती को सैराब करने के लिए मिल जाता है। इसलिए अगर आप यह कम्युनिटी प्रोजेक्ट्स ऐसे ड्राई एरियाज़ में जहां पर बारिश नहीं होती है, लगायें तो आप देखेंगे कि लोग कितने जोश खरोश के साथ इन में काम करेंगे और जितना रुपया आप वहां लगायेंगे, बहुत जल्द ही उसकी क़ीमत आपको वापिस मिल जायगी।

दूसरी बात जो अमनोअमान से ताल्लुक रखती है, मैं अर्ज करना चाहता हूं। और मैं बतलाऊं कि इस सम्बन्ध में मैं माननीय गृह मंत्री जी से मिला था और उनका ध्यान अमनोअमान की परिस्थिति की ओर खींचा था। मेरे इलाक़े में अमन चैन की हालत इधर कुछ महीनों में बिगड़ गई है और जब मैं ने इस बारे में जांच की तो मुझे पता लगा कि चूंकि यह इलाक़ा पैप्सू से मिला हुआ है, इसलिए वहां के अमनोअमान की हालत बहुत ख़राब है और पैप्सू के बहुत से मफरूर लोग यहां आ जाते हैं और यहां पहुंच कर अपराध करते हैं और आंतक मचाते हैं। एक मर्त्तबा जब मैं अपनी कांस्टीट्युएंसी में गया तो मुझे बतलाया गया कि सिर्फ़ एक थाने में १५–२० खून एक महीने में हुए। जब मैं ने उन से तफ़सील मांगी तो मुझे दस आदमियों

[श्री बंसल]

के नाम बतलाये गये जिन का सिर्फ एक थाने में क़त्ल किया गया था। मैंने कातिलों का पता लगाने के लिए डिप्टी कमिश्नर साहब से पूछा तो मुझे बताया गया कि अभी तक हम बहुत कम क़ातिलों को पकड़ सके हैं और उस की वजह यह है कि हमारे पास जो इलाक़ा लगता है वह ऐसा है जिस के ऊपर हमारा कोई कब्ज़ा नहीं है। इस नुक्तेनिगाह से मैं यह चाहता हूं कि इस सारे इलाक़े को जो रोहतक, गुड़गांव, महेन्द्रगढ़ का इलाका है, उस को एक अलग इलाक़ा समझा जाय और उसके लिए खास तौर पर प्यूनिटिव पुलिस फोर्स या एक हाई लेविल का पुलिस अफसर तैनात किया जाय और उस को पूरा अख्तियार हो कि जितने भी इस तरह के जरायम यहां होते हैं उनकी पूरी तौर से देखभाल की जाय।

पंडित ठाकुर दास भार्गव : पंजाब ने ऐसी पुलिस अपने बार्डर पर मुक़र्रर कर रक्खी है।

श्री बंसल : अभी तक कोई तसल्लीबख्श नतीजा सामने नहीं आया है। एक हैरतअंगेज़ खून जो मेरे इलाक़े में हुआ और जिसका जिक्र मैंने माननीय मंत्री से किया था। मैं बड़े अदब के साथ पूछना चाहता हूं कि अमनो-अमान के बारे में जो मैं ने उनसे बातचीत की थी, उसके बारे में उन्होंने क्या तजवीज़ की और उन्होंने क्या ऐक्शन उन चीजों पर लिया है।

दूसरी चीज बारबार यह भी उठती है कि जो हिन्दी स्पीकिंग पंजाब है, जिस से मैं आता हूं, वहां यह आवाज उठती है कि हम को उत्तरी पंजाब से अलग हो जाना चाहिए। इस बात से भी गृह मंत्री अच्छी तरह से वाकिफ़ हैं, कि यह आवाज़ क्यों उठती है कि दक्षिणी पंजाब का जो हिस्सा है जिस में कर्नाल, रोहतक, महेन्द्रगढ़ आदि हैं इन को अलग कर देना चाहिए। इस इलाक़े को आज तक बिल्कुल स्टेपमदरली ट्रीटमेंट मिला है। उस को पंजाब ने पंजाब नहीं समझा। यहां तक कि हम नहर का पानी सौ करोड़ रूपये में भाखरा नांगल को दे रहे हैं लेकिन इस इलाके को हम कोई पानी नहीं देते, कोई तजवीज ऐसी नहीं बनाते जिस से नहर का पानी इस इलाके में आ सके। क्या वजह है कि वहां पानी पहुंचाने के लिये कोई तरकीब नहीं सोची गयी। ट्यूबवेल हम लगा नहीं सकते। मैं पूछना चाहता हूं कि क्या कोई भी तरीका ऐसा नहीं है कि जिसको अपना कर हम इस एरिया को सैराब कर सकें ! और मुझे कोई शक और शुबहा नहीं है कि इस एरिया के प्रति अगर इसी तरह का आज का स्टेप मदरली ट्रीटमेंट चलता रहा तो, वह भी इस बात की आवाज बुलन्द करेगा कि उसको पंजाब से अलग कर दिया जाय। मैं इस बात को मानता हूं कि पंजाब से अलग हो कर इस को कोई फायदा नहीं होगा। यह बीच में एक अलग-सा टुकड़ा बन कर रह जायगा जिस में न तो राजस्थान का चम्बल नदी का पानी आयेगा और न ही भाखरा नांगल का पानी आयेगा और बीच में हम रह जायेंगे। लेकिन जब आदमी फ्रस्ट्रेटेड हो जाता है और कहीं से मदद मिलने की गुंजाइश नहीं दीखती तब इधर ही उसका ध्यान जाता है। इसलिये मैं एक बार फिर अपने फाइनेंस मिनिस्टर साहब से जिन के हाथ में आजकल पेप्सू के सारे फाइनेंसेज़ हैं और अपने गृह मंत्री से अपील करूंगा कि यह जो सवाल बार बार उठाये जाते हैं, इनकी तह में जायें। और इस बात को समझें कि उनकी एकोनामिक हालत कितनी पिछड़ी हुई है और आज उन में इतना फ्रस्ट्रेशन फैल गया है कि वह अब इस को बर्दाश्त करने को तैयार नहीं हैं। यह स्टेप मदरली ट्रीटमेंट उनके साथ बन्द किया जाना चाहिये। और मैं चाहता हूं कि सरकार बहुत जल्द इस तरह

का मिला-जुला कमीशन बना दे जो हमारे एग्रीकल्चर और इरीगेशन और दूसरे मसलात हैं उनको देखें और अपनी रिपोर्ट गवर्नमेंट आफ इण्डिया को दे। बस इतना कह कर मैं समाप्त करता हूं और मैं आपका शुक्रगुजार हूं कि आपने मुझे इस मौके पर बोलने का अवसर दिया।

Shri R. P. Garg (Patiala): It is with no sense of pride that I rise to speak on the P.E.P.S.U. Budget. It seems to be the posthumous child of Rarewala Ministry. Therefore it has a distaste and unwholesome associations of the past about it. Moreover the Budget is a tipsy, topsy and turvy Budget, which smells of liquor, opium and tobacco. A glance at the revenue receipts will show that 25 per cent. of the total revenues are the excise gift. I am not talking as a petty puritan or a prohibition faddist, when I say that the Budget this year as ever before thrives on the popular vices of the masses like drinking, opium eating and smoking. What pinches me the most is that a big chunk of Rs. 38 lakhs is spent out of the revenues so unhappily derived from the miseries of the people, on the maintenance of the institution of Rajpramukh, privy purses of the Rulers and on the maintenance of the legitimate and illegitimate families of the Rulers.

At the time of integration of our State, our great and benevolent Sardar Patel thought that these Rulers will lead a retired and comfortable life and gave them huge privy purses. But these princes are now playing havoc with the political and public life of our State, with the power and purses allowed to them. These princes, true to their traditions are pursuing anti-people policies and they are patronizing communal and reactionary forces.

Our Rajpramukh has thrown all constitutional propriety to the winds. He has reduced our State into a citadel of feudalism, reaction and intrigues. During the last Assembly session, he loosened the strings of his purse for the sale and purchase of M.L.As and reduced the representatives of the people into a marketable commodity. Sardar Gian Singh Rarewala, the maternal uncle of the Rajpramukh has formed a new party called the National Front. Do you know who are the members of this Party? The brothers, the brothers-in-law, the uncles and the uncles-in-law and the father-in-law of the Rajpramukh, the princes and the *Biswadars*. One may ask where from does the finance come? It is coming from the privy purses which have been allowed to our princes and from the *Biswadars*. I want to warn the House, through you, Sir, that it is a big conspiracy of the Rulers and *Biswadars* against the people and their democratic institutions. The infant democracy needs more healthy and better atmosphere. If you want that democracy should grow and if you want that ignorant people should be saved from the evil and corrupt influences of these Rulers and the *Biswadars*, then abolish the institution of Rajpramukh, stop the privy purses and stop the maintenance allowances of their families and give them a summary trial for all the crimes they have committed against the people. (*An Hon. Member*: Hang them).

Some Hon. Members: Trial?

Shri R. P. Garg: Institute trials and hang them if you like.

I must congratulate the Kashmir Government and their people for their bold stand in having abolished the institution of Rajpramukh and stopped the privy purse of the Ruler.

A sum of Rs. 107,000 has been provided for the maintenance of the Public Service Commission in our State. The Public Service Commission in our State has been reduced to a farce by the corrupt influences of the palace. Communalism and party interests overshadowed all merit in filling up vacancies during the Rarewala regime. Even the recommendations of the Public Service Commission were ignored; all vacancies were filled with third rate men even without referring the cases to the Public Service Commission. At this attitude of the Government, the Public Service Commission made a protest stating the number of vacancies which were irregularly filled up by the Rarewala Government without referring the cases to the Public Service Commission and the number of vacancies filled up by the Rarewala Government without caring for the recommendations of the Public Service Commission. Our Public Service Commission consists of three members including the Chairman. A seat is lying vacant for the last two years and the Rarewala Government did not think it worth while to fill that place. While the Congress was in power, we made a recommendation, but the Rajpramukh sat over the file tight for more than three months till the Rarewala Government came to power.

Shri B. S. Murthy (Eluru): Tight or light?

Shri R. P. Garg: Tight.

[Shri R. P. Garg]

Our Public Service Commission is not above favouritism. There have been cases where the Public Service Commission has selected the most inefficient and third rate people, even without the requisite qualifications. There have been cases where the Public Service Commission, under the influence of the palace and the Rarewala Government, have gone through the cases overnight without advertising the posts and without calling for the previous records. Why not abolish the Public Service Commission, incorporate it with the Punjab and effect an economy of Rs. 107,000?

[PANDIT THAKUR DAS BHARGAVA *in the Chair*]

A sum of Rs. 334,000 has been provided for the maintenance of a High Court in our State. P.E.P.S.U. being a tiny State, it need not have a High Court of its own. Delhi, being far more advanced industrially and commercially does not have a High Court of its own. As regards distances, Amritsar and Gurgaon districts are farther away from Simla than any farthest corner of PEPSU. We can have a Circuit Court, we can effect an economy of Rs. 334,000.

A sum of Rs. 18 lakhs has been provided for district administration. P.E.P.S.U. is having eight districts with a population of 35 lakhs. There are districts with less than a population of 147,000. There is no justification for this district administration. There are districts in U.P. which have a population more than the whole of our State. I am not suggesting that we should have one district for the whole State. I would suggest that the number of districts may be reduced to five or less than five, thereby effecting an economy of about rupees seven lakhs in the district administration.

A sum of Rs. 14,38,000 has been provided for the district excise executive establishment. With the reduction in the number of districts, we can definitely make an economy of Rs. 5,50,000.

There is a department called the Civil Supplies Directorate. A sum of Rs. 7,07,000 has been provided for this. With the improvement in the food situation and other essential goods, this department does not have much work to do. This department can easily be integrated with the Industries department and we can easily make an economy of 50 per cent., that is Rs. 3,50,000.

A sum of Rs. 87,20,000 has been provided for the maintenance of the police force in our State. From the expenditure on the police, one finds that it is a Police State and not a Welfare State. The question is, why do we go on increasing expenditure on the police. In order to protect the eight Rulers, and the *Biswadari* of about 200 families in the State. I will give the background of how this *Biswadari* was created. *Biswadari* came into existence in the time of Raja Gurdit Singh as a result of conferring superior rights in land. The Rulers used to confer these rights in exchange for marriages. This class of people called *Biswadars* got their ownership registered in the official records by deceitful means. Although the *Biswadar* became the owner of the land, the possession of the land remained with the tiller. The tiller refused to give him a share in the produce. A problem arose. The *Biswadars* employed *goondas* in their service to terrorise the tiller and also used to get help from the police to get their share of the harvest. The history of our tenants movement in our State will show that every year, there have been firing, shootings, murders of tenants, etc., at the time of the harvest. These *Biswadars* began to send their children to join the police. You will now find that with the exception of one or two SPs, all the other SPs are the sons of *Biswadars* or big landlords. During the Rarewala regime, the *Biswadars* came into power. Their *goondas* became so daring that they began to commit dacoities and murders. They abducted sons and daughters of the rich people and demanded high ransoms for their return. The police used to share this loot. The police records will show that these dacoits have been drinking and doing all sorts of things with the police officers at the residence of *Biswadars*. The police records will also show that these dacoits used to stay at the residence of Ministers during the Rarewala regime and used to get medical treatment there. These *Biswadars* used to supply food, drinks and ammunition to these dacoits. This can be verified from the police records. Why not abolish the *Biswadari*? By abolishing this *Biswadari*, we may not have such a big police force and such a huge expenditure on the police. We can change the nature of our State from a Police State to a Welfare State.

Shri Biren Dutt (Tripura West): I have gone through the Budget and I have noticed some points. In all the feudal States, the revenue mainly comes from the exploitation of the common man. In the present Budget, all the old taxes on the peasantry remain the same. After the integration, we find that some new taxes have

been imposed on the head of these poor people of P.E.P.S.U. As regards land revenue, you may have a picture of it from this fact that in Kapurthala, the land revenue is four times the land revenue paid by the contiguous areas of Punjab. Over and above this, you find from the Budget that even on essential supplies, there has been a sales tax. Even though the Congress Government from the Centre proposed that this tax will not be there, today, you see the sales tax realised from all essential goods and this amount is equivalent to the privy purse given to the Rajpramukh. They have not abolished any feudal levies, but have imposed this sales tax to pay the Rajpramukh.

Another special feature has been referred to again and again. The next item of revenue is from excise. It is a common practice in P.E.P.S.U. to purchase one tola of opium from the Government at rupees thirteen and sell it at rupees seven a tola in the market. A contractor is given a thousand tolas to sell, and from other areas he procures some more tolas by smuggling to be sold in the market. In P.E.P.S.U. the highest revenue is probably from excise. In this condition we are really astonished to find that even though the Planning Commission has recommended the abolition of these intoxicating habits, in some areas the Government conveniently helps all these intoxicating habits as they are the greatest source of revenue.

Shri C. D. Deshmukh: Did the hon. Member say that contractors got opium at one rupee from Government and sold for rupees seven in the market?

Shri Biren Dutt: Thirteen rupees for one tola the contractor pays to the Government, and he sells it at rupees seven a tola.

Another thing. In Page 2 of the Explanatory Memorandum, under item No. XLVI Miscellaneous, it is stated:

> "The increase is due to the realisation of a sum of Rs. 8·82 lakhs from the Raja Sahib of Faridkot in lieu of the amount of Rs. 15 lakhs due from him..."

Why? There is no reason given. The Raja Sahib was to pay Rs. 15 lakhs. Only rupees eight lakhs have been claimed.

Out of the total revenue, 32 per cent. is meant for security service. What are the security measures actually taken there? It is no question of propaganda, and we must bear in mind the facts. Because I come from the State of Tripura, I can realize that actions taken are quite different from the professions made in this House. A few days ago all the Members here heard that it is not the practice to introduce Section 144 again and again in Tripura, but yesterday I got another telegram that the same Section 144 has been introduced from yesterday for two months. It may be the Ministers do not know, or they do not even like to enquire about happenings there.

As far as my information goes, 32 per cent. of the total revenue is spent on the security services. We find that in 40 villages—Shahapur, Momin etc.—for the construction of fencing, the villagers are used as *begar*, *i.e.*, they are not paid a penny. And the construction is such that only one gate is open for coming out and going in, and through these gates the villagers go and come between seven o'clock and eight o'clock as martial law requires. The Police Officers are getting ghee, *atta* and everything without paying anything. Chickens, *atta* etc. are given to the minor Constables for their own maintenance. This is the type of security arrangement there. It is said that the dacoit "Janga"—the Home Minister wanted to know the name, and I am giving him the name—is pursued in this area by fencing so many villages. Can the hon. Minister say to this House that his own C.I.D. have reported to him that these dacoits live in the farms of the Maharani?

Sardar Hukam Singh: I do not know whether the C.I.D. has reported to him. My friend may have access to the C.I.D. reports, but I repudiate it strongly.

Dr. Katju: What is the report? Dacoits have come from that particular area? What is the point?

Shri Biren Dutt: It was said that the security measures were taken and the villages have been cordoned off and fenced to catch hold of these dacoits.

Dr. Katju: I only suggest respectfully that hon. Members will be very careful in making statements, and verify them before they make their statements.

12 NOON

Shri Punnoose (Alleppey): It is not always possible. Even Ministers say: "We do not know".

Dr. Katju: Ministers are most careful in making statements.

Mr. Chairman: Even if Ministers sometimes make wrong statements, is it any reason why hon. Members also should make wild statements?

Shri Punnoose: We are helpless because everything is mystified there.

Shri Biren Dutt: My point is after accepting this Budget, whether the people of P.E.P.S.U. are really going to be benefited.

[Shri Biren Dutt]

The hon. Minister himself assured me in a written reply on a former occasion that there would be no Section 144 in Tripura, that it was not practised. Even after his saying it, there was going to be a meeting of peasants at Agartala, and Section 144 has been issued yesterday. Now, nothing is allowed. It may be the hon. Minister does not like such things to happen again and again, but that is the position. So, the point is in P.E.P.S.U. you are not giving relief to the peasants.

Dr. Katju: Who said that?

Shri Biren Dutt: You have not lessened the burden and dues of the peasantry. You have got everything intact. You have introduced new taxes. Sales Tax on essential goods is not found in any other State, but in P.E.P.S.U. even on essential goods there is Sales Tax. Once you proposed that this tax must not be there, but you have got it there still. I have a complaint here that a person was going to purchase some bullocks, and on his way he was caught by dacoits and kidnapped. He was bound hand and foot and kept in a room. The Police came to know about the incident and went there. The dacoits were caught and arrested. But because he had some money with him, he was left in the condition in which he was, *viz.*, tied to a pillar.

In one village, the local *Biswadars* were not elected to the local *Panchayat* and for this reason all the members of the elected *Panchayat* have been beaten, and they complained to the authorities that such things were happening. The authorities assured them that they would take steps. And what steps have been taken? All of them have been thrown into prison.

Are these the measures of helping the P.E.P.S.U. people? You have heard many things about Tripura and Manipur, and in reply to a question on head hunting, the hon. Minister's reply indicated that he has in mind more the interests of the chiefs than those of the people who are really suffering in Manipur. So, if you really mean to have any progress, you must decide whom you are really going to support. If these *Biswadars* are the real elements that are creating all the trouble, if this *Biswadari* system and the Rajpramukh system is really the breeding ground of all these dacoits, you should try to raze them out of P.E.P.S.U.'s life. Then you can make the situation healthy and congenial for the growth of democracy. If you do not do that and introduce this fencing process in the villages taking from the villagers *begar* without any payment, it will not enhance the prestige of this House at least. That is why I say to all Members of this House that by giving your consent to this Budget, you are sharing the responsibility for those corrupt actions there. It may not be the desire that such things should happen, but they must be taken into account.

श्री ए० एन० विद्यालंकार (जालन्धर): माननीय सभापति जी, पैप्सू का मामला इस वक्त एक नाजुक मरहले में से गुजर रहा है और जिस प्रकार से वहां पर लोकतंत्र शासन को स्थगित करना पड़ा है उन हालात में मैं अनुभव करता हूं कि इस हाउस को पैप्सू के मामले पर बहुत संजीदगी से और बहुत जिम्मेदारी से ग़ौर करना चाहिये। बजाय इस के कि हम पैप्सू के सम्बन्ध में और वहां के शासन के सम्बन्ध में कुछ सुनी-सुनाई बातें कह दें, हम को जिम्मेदारी के साथ हर चीज पर विचार कर के और तहक़ीक़ात कर के वहां के सम्बन्ध में बातें कहनी चाहिये। जहां तक पैप्सू में इस वक्त एक ऐडवाइजर के शासन का प्रश्न है मैं समझता हूं कि यह बहस इस हाउस में खत्म हो चुकी है जब कि प्रैसीडेंट के रूल को इस हाउस ने स्वीकार किया और इस बात का फ़ैसला किया कि प्रैसीडेंट वहां के शासन को चलावें। यद्यपि मैं जाती तौर पर यह अनुभव करता हूं कि जहां तक हो सके हमें कहीं भी, किसी भी एरिया में, किसी भी इलाक़े में, जनतंत्र शासन स्थगित नहीं करना चाहिये। जिस तरह कि जान स्टुअर्ट मिल ने एक जगह कहा है कि "पीपल लर्न टु वर्क दी रिप्रैजेंटेटिव इंस्टीट्यूशन्स बाई वर्किंग दैम"। तो मैं समझता हूं कि जहां तक हो सके हमें जनता को मौका देना चाहिये कि वह उस शासन को वर्क करे। लेकिन पैप्सू में अजीब क़िस्म के हालात पैदा हो गये थे, और जब हम पैप्सू पर डिस्कशन करते हैं तो हमें इस बैकग्राउंड को नहीं भूलना चाहिये कि पैप्सू के अन्दर इस तरह के हालात पैदा हो गये थे, कि वहां की जनता बिल्कुल

उस शासन को पसन्द नहीं करती थी जिस को गलती से डैमोक्रैटिक शासन का नाम दिया जा रहा था। अब चाहे जिम्मेदारी कांग्रेस के मेम्बरों की हो या दूसरों की हो, मैं इन में कोई भेदभाव नहीं करता। लेकिन जो मैम्बर थे, उन के चुनाव के सम्बन्ध में उस नोट में लिखा हुआ है जो कि बजट के साथ हमें दिया गया है। उसमें लिखा गया है कि किस तरह एक्साइज की, लिकर की, अफीम की आमदनी बढ़ गयी। शराब के बारे में लिखा है कि शराब का कंजम्पशन, इलेक्शन की वजह से बहुत बढ़ गया। तो इस से मालूम होता है कि इलेक्शन किस तरह से हुआ और किन हालात में हुआ। इसलिये जरूरी हो गया कि असैम्बली को सस्पैंड किया जाय।

तो आज जब हम इतना आगे बढ़ आये हैं और इस थोड़े से अरसे में वहां के शासन को हमें सुधारना है तो हमें सारी बातों को ध्यान में रखना चाहिये और सारी स्थिति पर आबजैक्टिव तरीक़े से सोचना चाहिये, सब्जैक्टिव तरीके से नहीं। मुझे अफ़सोस है कि इस हाउस में जो अब तक बहुत से वक्ता बोले हैं उन्हों ने सब्जैक्टिव तरीके से देखने की कोशिश की। उन्होंने अपनी पार्टी की नजर से इस को सोचा और किसी ने कहा कि कांग्रेस का शासन खराब था और दूसरों ने कहा कि दूसरा शासन खराब था। लेकिन आब्जैक्टिव तरीके से, कि वहां की जनता को क्या अनुभव हो रहा था इस बात को उन्होंने नहीं देखा। अगर इस को हम नजरअन्दाज करेंगे तो आगे जो सुधार हम लाना चाहते हैं वह नहीं ला सकेंगे। पैप्सू की समस्या का पंजाब के हालात पर सीधा असर पड़ता है और इसी तरह पंजाब के हालात का सीधा असर पैप्सू पर पड़ता है इस वक्त तक पैप्सू का जो शासन रहा उस को हम राजनैतिक दृष्टि से देखें तो उस में दो खराबियां थीं जिससे कि पैप्सू का शासन खराब हुआ और उन खराबियों को हमें इस अरसे में दूर करना है। एक कारण तो यह है कि वहां पर रजवाड़ेशाही का दौर दौरा था जो कि वहां पर अंग्रेजी जमाने में रियासत रहने की वजह से हुआ। वहां पर आजादी आने के बाद जिस तरह से हालात तब्दील हुए उन हालात की वजह से थोड़ा असर पड़ा और दूसरे उस वजह से कि सारे देश के अन्दर जितने भी रीऐक्शनरी और फ्यूडल अन्सर थे, सामन्तशाही अन्सर थे, फिरकापरस्ती के अन्सर थे, उन्होंने खराबी पैदा की। यह दो कारण थे जिस से पैप्सू का शासन खराब हुआ। इस बात को हम बिल्कुल आब्जैक्टिव तरीके से देखें और जनता के दृष्टिकोण से देखें, हालत यह थी कि एक तरफ तो रजवाड़ेशाही की वहां जो अहमियत थी और जो फ्यूडल अन्सर मौजूद थे, वे सब तो इस बात के लिये कोशिश कर रहे थे कि किसी तरह से डेमाक्रैसी का वहां विस्तार न हो सके जनतंत्र का फैलाव न हो सके। दूसरी तरफ जनता में ऐसे अन्सर थे जो वहां पर पूरी तरह से डेमोक्रैसी की तरक्की चाहते थे। बदक़िस्मती यह हुई, मैं इस बात को मंजूर करता हूं कि कांग्रेस के काम करने वालों का जहां तक ताल्लुक था, उन्होंने बजाय इस के कि जनता के अन्दर ज्यादा से ज्यादा जाते, वह दिल्ली की तरफ ज्यादा देखते रहे और इस बात की कोशिश करते रहे कि स्टेट मिनिस्ट्री या कांग्रेस हाई कमांड उन में से किसी को गद्दी पर बिठा दें। उन्होंने इस बात की कोशिश नहीं की कि जनता की तरफ जायें। इसलिये यह लाजमी हो गया कि मैं इस में यह रिआयत नहीं करता कि आया कांग्रेस के लोग जिम्मेदार थे या दूसरे लोग, मैं किसी को भी जिम्मेदारी से बरी नहीं करता। वहां के शासन को समाप्त किया जाये। मैं चाहता हूं कि सही तौर पर डेमोक्रैसी की नींव वहां रखी जाये। हम यह नहीं चाहते कि फिर इलेक्शन

[श्री ए० एन० विद्यालंकार]

होने के बाद हालत बिगड़े और डेमोक्रेसी फेल हो। जनता की दृष्टि से देखना चाहिये और सोचना चाहिये कि जो अन्सर इस डेमोक्रेसी के फेल होने के लिये जिम्मेदार थे, फ्यूडल और फिरकापरस्ती के अन्सर, उन को इस इलेक्शन में खत्म किया जाय और उन को अहमियत न पकड़ने दी जाय।

मैं इस बात को तसलीम करता हूं जिस की तरफ़ मेरे माननीय दोस्त हुक्म सिंह जी ने इशारा किया है और कुछ और भाइयों ने भी, हमारे मैम्बर्स ने इशारा किया है कि जो पैप्सू के अन्दर हालात हैं, उन में सिक्खों का और हिन्दुओं का प्रश्न है या यह कि पंजाबी और गुरूमुखी और हिन्दी का प्रश्न छिड़ा हुआ है। पिछली मर्तबा जब बहस हुई थी और जो स्टेटमेंट पेश किया गया था तो उस में इस का सवाल उठाया गया था कि पंजाबी शिक्षा बात को काफी मौक़ा नहीं दिया जा रहा है। मैं इस बात को बहुत बड़ी बद क़िस्मती समझूंगा अगर हमारा कोई भी मैम्बर इस हाउस के अन्दर पंजाबी और हिन्दी के झगड़े को छेड़े। मैं अनुभव करता हूं कि पंजाबी और हिन्दी में कोई बहुत अन्तर नहीं है और हिन्दी वालों का तो सारा क्षेत्र विस्तृत है। तमाम देश में उनका क्षेत्र विस्तृत है। इसलिये उन को ज्यादा सहिष्णुता और टालरेशन से काम लेना चाहिये और मौका देना चाहिये कि जो रीजिनल लैंग्वेजेज हैं, जो इलाकों की जबानें हैं, वे बढ़ें। उन को उन्हें आगे बढ़ने का मौका देना चाहिये। मैं यह भी कहूंगा कि फौरन तो हम भाषावार प्रान्तों का विभाजन नहीं कर सकते, उस में कई मुश्किलात हैं और कई पेचीदा मामले हैं। लेकिन मैं समझता हूं कि हमारी गवर्नमेंट इस बात का दुरुस्त ऐलान करे कि जब दूसरे स्थानों पर भाषावार प्रान्त बनेंगे तो इस बात को भी पूरी तरह नजर में रखा जायगा कि पंजाब और पैप्सू में रहने वाले जो पंजाबी भाषा-भाषी हैं उन को भी भाषा के अनुसार अपने को अलहदा प्रान्त बनाने का पूरा मौक़ा दिया जायेगा। मैं समझता हूं कि इस में जो हिन्दी के हिमायती हैं उन को टालरेशन से काम लेना चाहिये। दरअसल, जो पंजाबी और हिन्दी जानते हैं उन को मालूम है कि पंजाबी और हिन्दी में कोई बहुत बड़ा अन्तर नहीं है। और हो भी तो हम को उसे टालरेट करना चाहिये और इस झगड़े को खत्म कर देना चाहिये।

दूसरी चीज़ जो मैं कहना चाहता हूं वह यह है कि जहां तक फ्यूडल अन्सर का ताल्लुक है कल हमारे होम मिनिस्टर साहब ने कहा था कि वह क़ानून पास करना चाहते हैं, जिसके ज़रिये वहां पर जमीनों की तक़सीम का मामला ठीक हो जायेगा और वहां पर जो बिस्वेदारी वगैरह के अन्सर हैं वह खत्म होंगे। उन को वे क़ानून जल्दी लागू करने चाहियें। इन दो बातों का ख्याल कर के और जनता की भावनाओं को समझकर हम आगे बढ़ें और जनता के फ़ायदे की नजर से काम करें तो पैप्सू के अन्दर ऐसा शासन स्थापित होगा जिस से आयन्दा के लिये डेमोक्रेसी की नींव मजबूत हो जायेगी।

दो तीन बातों के बारे में मैं और कहना चाहता हूं। वहां पैप्सू के अन्दर मजदूरों का बड़ा सवाल है। मजदूरों के सवाल पर अभी पिछले दिनों कई दफ़ा ट्रिब्यूनल बैठे उन्होंने फ़ैसले किये। लेकिन पैप्सू गवर्नमेंट उन को अमल में नहीं ला सकी। फगवाड़ा में वहां ट्रिब्यूनल ने फैसला किया मजदूरों के हक़ में। लेकिन वहां पर गवर्नमेंट इस को अमल में नहीं ला सकी और उस फ़ैसले को वहां की शुगर मिल वालों से नहीं मनवा सकी। नतीजा यह हुआ कि फैक्टरी बन्द कर दी गयी और मजदूर बैठे रहे और जितना गन्ना था, सारा खराब हुआ और जाया हुआ

इस वक्त जो हमारी एकोनामिक हालत है, ग्राथिक दशा है, उसके होते हम एफोर्ड नहीं कर सकते कि हमारी लेबर बेकार रहे और हमारा जो यह बहुत सारा मैटीरियल है, वह ज़ाया हो। मैं ने इस मामले में बहुत कोशिश की कि हमारे फूड मिनिस्टर या लेबर मिनिस्टर साहब कोई इस मामले में दखल दें, लेकिन उन्होंने ऐसा करने में अपनी मजबूरी और असमर्थता बतलाई कि कोई कानून ऐसा नहीं जिस से वह मिल को खुलवा सकें। मैं चाहता हूं कि इस सम्बन्ध में आवश्यक कानून इस हाउस के सामने बनने के लिये आना चाहिये। हमीरे के मिल वालों ने जहां पर कि काफ़ी मजदूर लगे हुए थे, गवर्नमेंट ग्राफ इंडिया को केवल एक अर्जी दे दी, पूरे हालात उनके सामने नहीं रक्खे। हमीरे मिल के आसपास काफी गन्ना पैदा होता है, और पैप्सू की गवर्नमेंट ने और खास तौर से पंजाब सरकार ने गन्ने की काफी पैदावार इस क्षेत्र में बढ़ाई है, लेकिन हमीरे मिल की मशीनें उठा कर दूसरी जगह भेजने का नतीजा यह हो रहा है कि बहुत सा गन्ना उस इलाके में भी ज़ाया हो रहा है। मैं चाहता हूं कि गवर्नमेंट को इन सब बातों को सामने रखना चाहिये। एक बात और कह कर मैं खत्म करता हूं और वह तालीम के सम्बन्ध में है। बेसिक स्कूल खोलने का जो प्रस्ताव है उस को स्थगित कर दिया गया है, क्योंकि काफी टीचर्स नहीं मिलते हैं, मैं समझता हूं कि शिक्षा पद्धति में बेसिक शिक्षा का बहुत महत्व है और अगर उसके लिए हमको टीचर्स नहीं मिलते हैं तो पैप्सू प्रदेश में टीचर्स को ट्रेन्ड करने की कोशिश करनी चाहिये, हमें वहां पर बेसिक शिक्षा का प्रसार करना चाहिये ताकि एजूकेशन सही रास्ते पर चल सके।

श्री अजीत सिंह (कपूरथला-भटिंडा—रक्षित—अनुसूचित जातियां) : सभापति महोदय, मेरे कई आनरेबल दोस्तों ने पैप्सू की हालत को सुधारने के लिये सरकार का ध्यान खींचा है। मुझे उस सम्बन्ध में कहना है कि पैप्सू की तरफ तो यह रेलवे वाले बिल्कुल ध्यान नहीं देते। आप जानते हैं कि जो गाड़ी लुधियाना से चलती है, अम्बाला आ कर ठहर जाती है। पैप्सू का राजपुरा स्टेशन है, जंक्शन है वह बीच में रह जाता है, उसकी तरफ कोई ध्यान नहीं देता। रेलवे के मामले में ही नहीं दूसरे मामलों में भी पैप्सू को छोड़ दिया जाता है।

अब मैं थोड़ा एजूकेशन पर आपसे अर्ज करना चाहता हूं। बजट में यह लिखा है कि फाइव ईयर प्लान के मातहत साठ प्राइमरी स्कूल बनाये जायेंगे, जब कि इस से बरअक्स जो इस से पहले गवर्नमेंट थी उस ने पिछले साल दस महीने में १२० स्कूल बनाये और चूंकि यह फाइव ईयर प्लान में सिर्फ ६० स्कूल बनायेंगे, इसलिये मेरे ख्याल में यह डिक्रीज हुई है। पैप्सू में हम देखते हैं कि झगड़े अपराध और डकैतियां बहुत होती रहती हैं और इस को अगर कोई सिर्फ मिटा सकता है तो वह राइट टाइप आफ एज्यूकेशन ही मिटा सकती है। सरकार अकेले इसको नहीं मिटा सकती है। इसलिये यह बहुत जरूरी हो जाता है कि क्राइम को रोकने के लिये उनके बीच में ज्यादा से ज्यादा एज्यूकेशन को फैला देना चाहिये और पुलिस बजट पर जो आप इतना ज्यादा खर्च कर रहे हैं, उसमें कुछ कमी करके अगर वह रुपया एजूकेशन के काम में लगाया जाये तो मैं समझता हूं कि शिक्षा के प्रसार से उन में अक्ल और योग्यता आयेगी और जैसा डाक्टर काटजू ने उनके बारे में कहा था उन को ऐसा कहने का अवसर नहीं मिलेगा कि :

They are uncivilised people, undemocratic and everything.

Dr. Katju: Who said so?

श्री अजीत सिंह : आपने कहा था।

डा० काटजू : मैं ने ऐसा कभी नहीं कहा।

श्री अजीत सिंह : पेप्सू के लोग अनडेमोक्रैटिक हैं, यह बात बिल्कुल ठीक है। लेकिन उनका कसूर क्या है ? बेचारे अनपढ़ हैं। वहां पर बेसिक स्कूल, मिडिल स्कूल और कालिजेज खोलने के लिये सरकार को प्रबन्ध करना चाहिये ताकि लोग शिक्षा प्राप्त करके ज्ञान और अनुभव प्राप्त कर सकें। लेकिन जब वहां पर काम करने की बात आती है तो हमारे स्टेट्स मिनिस्टर और दूसरे मिनिस्टर्स कह देते हैं कि चलो छोड़ो, सिक्खों की स्टेट है, हमें क्या ज़रूरत है वहां कुछ करने की। तो ज़रूरत यह है कि सरकार को अपनी इस उपेक्षा की नीति को बदलना चाहिये। जहां तक प्रोपेगंडा करने का सवाल है, आज के युग में रेडियो उस के लिए सब से उत्तम साधन है। लेकिन यह खेद की बात है कि हमारे पैप्सू राज्य में एक भी रेडियो स्टेशन नहीं है। लकिन रेडियो स्टेशन बहुत सी दूसरी स्टेट्स में विद्यमान हैं मैं चाहता हूं कि आप को इन सब बातों पर गौर करना चाहिये। फूडग्रेन सिचुएशन के बारे में मुझे यह कहना है कि वहां कोई बीस परसेंट आदमी हैं जिन के पास बहुत ज्यादा जमीन है। उन लोगों को पता भी नहीं कि हमारी कौनसी जमीन में क्या कुछ उगा हुआ है और हमें उस में क्या उपजाना है। मज़ करते हैं और सोते रहते हैं। मगर जो लोग गरीब हैं अगर उनको जमीन दी जाय तो वह उस जमीन को अंडर कल्टीवेशन ल सकत है। कुछ आदमियों को जमीन दी भी जाती है, लेकिन उनको तकावी नहीं देते जिस के कारण वह बेचारे पहले से भी ज्यादा गरीब हो जात हैं और भूखे मरते हैं। न तो वह कोई मवेशी खरीद सकत हैं और न ही कोई औजार वगैरह खरीद सकते हैं। इस प्रकार की उन लोगों को तक़लीफें हैं। बजट में अगर आप कुछ रक़म उन को जमीन देने के लिये निकाल देत ह तो साथ ही आप को उन को तकावी भी दनी चाहिय। इस रिपोर्ट में लिखा हुआ है कि पैप्सू में फूडग्रेन्स की सिचुएशन अच्छी है। लेकिन मैं तो अखबारों में पढ़ता रहा हूं और लोगों से भी सुनता रहा हूं कि महेन्द्रगढ़ के इलाके में क़हत पड़ा हुआ है। पता नहीं कि फूडग्रेन्स सिचुएशन कैसे अच्छी कही जा रही है।

बैकवर्ड क्लासेज को सरकार द्वारा जो स्टाइपेंड और पैसा देने के बारे में लिखा हुआ है, उसकी थोड़ी कलई में खोलना चाहता हूं कि एक रुपया आप पहली जमात वाले को देते हैं, दो रुपया दूसरी जमात वाले को तीन रुपया तीसरी जमात वाले को और चार रुपया चौथी जमात वाले लड़कें को स्टाइपें के रूप में देते हैं, इस हार्डशिप्स के जमाने में यह स्टाइपेंड जो है, वह निहायत नाकाफी है और कम है। उन लड़कों के घरवाले जब मास्टर जी के पास जाते हैं कि हमारे बच्चों को यह किताबें चाहियें, तो आप वह स्टाइपेंड दिला दे। वह स्टाइपेंड मानो कोई बुरी चीज है। पहले तो उन की बात ही नहीं सुनी जाती। पांच, छै मर्त्तबा अर्जदाश्त करने पर यह कहा जाता है कि स्टाइपड के लिये जिस पर दरख्वास्त करनी होती है, वह पेपर हमारे पास नहीं आया है और जब उस के लिए बहुत इंसिस्ट किया जाता है तो उस पेपर को लाने के लिये किराये के पैसे मांगे जाते हैं, और उस एक या दो रुपया के स्टाइपेंड को हासिल करने के लिए पांच २ दस २ रुपये किराये की शक्ल में उन बेचारों को खर्चने पड़ते हैं। तो यह आपके स्टाइपेंड की सिचुएशन है।

दूसरी बात यह है कि भाखड़ा नांगल योजना के मातहत बहुत से जमीदारों की जमीन उस में आ चुकी है। किसी की तो थोड़ी सी दो, चार बीघे या दो तीन घुमाऊं उस में आ गये तो उसके दस से सात रह गये उसका बेशक फायदा है। अकेले जमीदार

पर इतना बोझ पड़ जाता है कि वह ऊपर नहीं उठा सकता, इसलिये उस को कम्पेन्सेशन देना चाहिये ।

सभापति महोदय : कम्पेन्सेशन सरकार देती है ।

श्री अजीत सिंह : यह क्या कम्पेन्सेशन देना है कि आपन दो बीघे का साठ रुपया दे दिया, ज्यादा मुआविजा उन का देना चाहिये । यह बहुत थोड़ा है ।

अभी यह जो आपने प्रिवेन्टिव डिटेंशन एक्ट पास किया, तो उसका असर हमारे ग़रीब लोगों पर बैकवर्ड क्लासेज के लोगों पर ज्यादा पड़ा है । मुझे पेप्सु से रीसेंटली रिपोर्ट्स प्राप्त हुई हैं कि अपर क्लासेज के लोगों के बारे म कोई नहीं पकड़ता और वह पार्टी पालिटिक्स में फंसे हुए हैं । वहां के जो गरीब लोग हैं उन को पार्टी पालिटिक्स में ला कर प्रिवेन्टिव डिटेन्शन क मातहत कई कई रोज़ तक जेलखानों में रक्खा जाता है और तब कहीं छोड़ा जाता है । फिर उन बेचारों को थानेदार पकड़ लेता हैं और उन का बुरा हाल करता है । इस पर भी ख्याल करना चाहि

अभी मेरे एक दोस्त बोल रहे थे । उन्होंने कहा कि वहां कोई भी गवर्नमेंट हो, आप कोई भी एडमिनिस्ट्रेटर भेज दें, लेकिन बिना सिखों के साथ कम्प्रोमाइज किये हुए कोई भी गवर्नमेंट नहीं चल सकती । मैं इस बात की पूरी ताईद करता हूं । यह बात बिल्कुल सच है कि जहां भी कोई मजोरिटी में है उस के साथ कम्प्रोमाइज करना ही चाहिये और वहां के एक सेक्शन को ही लेकर काम नहीं चल सकता, सारी क्लासेज को बीच में लाना होगा और सब के साथ समझौता करने के बाद फिर पेप्सू की हालत को सुधारा जा सकता है ।

आखीर म, मैं फिर दो बातों पर जोर देता हूं । एक तो यह कि वहां आल इंडिया रेडियो का ट्रान्समिटर चलाना निहायत जरूरी है । दूसरे यह कि जमींदारों को कम्पेन्सेशन ठीक से दिया जाये, उन जमींदारों को जिन की जमीनें भाखरा डैम के लिये ली जाती हैं ।

इतना कहने के बाद मैं खत्म करता हूं ।

श्री कजरोलकर (बम्बई नगर—उत्तर—रक्षित—अनुसूचित जातियां) : चेअरमैन महोदय, पेप्सू के बजट का जो कि सभागृह के सामने आया है मैं समर्थन करता हूं । लेकिन समर्थन करते हुए भी मैं पैप्सू की हरिजन समस्या का चित्र सभागृह के सामने रखना चाहता हूं । पेप्सू की जनसंख्या तो ३५ लाख की है, लेकिन उन में से हरिजनों की संख्या सात लाख है । उन क पास जमीन नहीं है, और ये लोग जमींदारों की जमीन में खेती का काम करते हैं उन को जो तन्ख्वाह जमीदार लोग देते हैं वह बहुत कम है । दूसर वहां हरिजनों की सर्विस में हालत ऐसी है कि पैप्सू सरकार ने साढ़े बारह परसेन्ट हरिजनों को सर्विसों में रखने की जो बात की हुई है वह सिर्फ कागज पर ही रक्खी गई है । मैं ने छान बीन की तो कभी भी एक पर सेन्ट से ज्यादा हरिजन भाई सर्विसेस में नहीं दिखाई पड़े ।

दूसरी बात यह है कि पैप्सू में प्रेसिडेन्ट के रूल के होने के पहले हरिजनों को बड़ी दिक्कत थी । वहां ऐडवाइजर, मि० राव के जाने से थोड़ा सुधार अवश्य हुआ है । लेकिन फिर भी पुलिस का जो रवैया है वह अच्छा नहीं है । मेरे पास जो शिकायतें आती हैं उन को देख कर मुझे अफसोस होता है । मेरी समझ में नहीं आता कि पैप्सू में प्रेसीडेन्ट रूल है या कि पुलिस रूल है । इस बारे में मैं 'टाइम्स आफ इंडिया' में २५ मार्च का जो स्टेटमेंट उस को पढ़ता हूं :

"Serious allegations of inhuman treatment of their womenfolk, by the Station House Officer, Bassi Police (PEPSU), have been made by a deputation of refugee Harijans from the village of Tallanian in a representation to the PEPSU Government.

[श्री कजरोलकर]

The deputation waited on the Chief Secretary to PEPSU Government, Sardar Ranbir Singh, yesterday.

They alleged that several atrocities were committed on them by the police at the instance of Sardar Joginder Singh Mann, M.P. The deputation demanded a judicial inquiry into the matter and requested for suitable steps to save their lives and honour.

The representation stated that about 225 families of Harijans from Pakistan were settled at Tallanian along with about 25 families of Jat Sikhs, including former Punjab Minister, Sardar Joginder Singh Mann.

As the Harijans of the village voted against the wish of Sardar Joginder Singh Mann during the General Election, these Sikh Jats had been employing underhand tactics to get them evicted from the village.

An order was issued by the Naib Tehsildar. Rehabilitation, summarily directing all the Harijans to find out some other shelter, and their appeal against the eviction order was still pending before the higher authorities.

On March 21, the S.H.O. Bassi Police, accompanied by four or five constables and certain members of Mr. Mann's Group came to the village and entered their houses without giving any warning to the womenfolk.

It is alleged that their womenfolk were dragged, beaten and subjected to inhuman torture. The police party, while leaving the village, looted most of their belongings by breaking the locks of their houses.

The Chief Secretary assured them that he would take immediate action against those found guilty."

यह हालत है । एक दूसरा रिप्रेजेन्टेशन मेरे पास आया है पैप्सू स्टेट डीप्रेस्ड क्लासेज़ लीग की तरफ से । इस बारे में आज के पेपर में मैं ने पढ़ा कि उस के बारे में एन्क्वायरी हो चुकी है और पुलिस अफसर सस्पेंड हो चुका है ।

जो रिप्रेजेन्टेशन भेजा गया था वह यह है :

"We are constrained to bring to your notice that the Scheduled Caste people in PEPSU have always been suffering repression at the hands of the highups with the administration conniving at the high-handedness perpetrated against them. We had been thinking that with the introduction of Presidential rule here there would be an effective check-up in the police administration which has always been the main curse of our lot. But we are sorry to point out that instead of any improvement being made in our condition which is deteriorating in every aspect, the repressive policy recently let loose by the police towards the Harijans and other poor people in the villages on the pretext of restoring law and order, a regular exploitation of these classes has been commenced by the police. The excuse of doing away with the dacoits and outlaws has provided the police officials with a golden chance to dip their hands deep into the pockets of the uninfluential ruralites. We note below the instance of a recent highhandedness meted out by the police to a Harijan.

On April 19th the S.H.O. Police Station Ghagga took under his custody one Harijan named Indar Singh from Samana. He is a middle class agriculturist and is a trader in leather. The S.H.O. made a search in his house and took away 23 tolas of gold, 158 tolas of silver, 1419 rupees of silver and currency notes worth rupees 6,385 from his house. All this happened in the presence of several respectable citizens of Samana. On April 22, the son of Indar Singh filed a *habeas corpus* petition in the High Court and on April 24th the S.H.O. averred before the Court that he did arrest Indar Singh but had released him. Indar Singh, however, has not been traced uptil today."

मुझे आज यह कहते हुए खुशी होती है कि मैं ने आज के पेपर में पढ़ा कि मि० राव जो कि एडवाइज़र हैं उन के पास जो रिप्रेजेन्टेशन भेजा गया था उस की एन्क्वायरी हमारे होम-मिनिस्टर साहब ने कराई और ज़िम्मेदार पुलिस अफसर को सस्पेन्ड किया गया है (अन्तर्बाधायें) । लेकिन ऐसी बातें कितने दिन तक चलती रहेंगी?

दूसरी बात यह है कि जो हमारे फाइनेन्स मिनिस्टर श्री चिन्तामणि राव देशमुख हैं उन के हाथ में बजट है । उन्होंने हम हरिजनों की शिक्षा के लिये स्टाइपेंड के लिए ज्यादा रकम दी थी । वैसे ही वह पैप्सू के हरिजनों के लिए भी

स्टाइपेंड के लिये रकम बढ़ा देंगे और पैप्सू के हरिजनों की भी चिन्ता दूर करेंगे ऐसी मुझे आशा है ।

Mr. Chairman: Shri Diwan Chand Sharma.

श्री पी० एन० राजभोज : मैं ने भी को चिट्ठी दी थी ।

सभापति महोदय : आपकी चिट्ठी मेरे सामने है, लेकिन और लोगों के नाम भी तो मेरे सामने हैं और उनको भी बोलना है ।

Prof. D. C. Sharma (Hoshiarpur): Sir, I thank you very much for giving me an opportunity to speak on the P.E.P.S.U. Budget. My only excuse for taking part in this discussion is this that my constituency is contiguous to the P.E.P.S.U. State at innumerable points and there are so many goings-on between my constituency and the P.E.P.S.U. State.

I have been listening to the speeches which have been made either by my friends over there or by my friends over here and one impression has forced itself upon me and it is this, that no one will deny that PEPSU is a very sick (sick as distinct from Sikh) State. It has not been in good health for a long time and whether it has been administered by the Congress Ministry or by some other Ministry no positive, no permanent, no long-range cure has been effected of the ills from which the State has been suffering. I sometimes think that this world is guided more by imponderable than by ponderable things. It is strange that while we have been discussing P.E.P.S.U. yesterday and today—P.E.P.S.U. is a very explosive and inflammable place—an explosive and inflammable situation arose in this very House! It is very strange. But I think there is something to be said for the imponderable, and I am a believer in the imponderable.

Dr. Katju: Connected with PEPSU?

Prof. D. C. Sharma: What I was going to say was, of course, the debate on P.E.P.S.U. has been carried on at so many different levels. But I endorse every word of what the hon. the Home Minister said yesterday about Mr. P. S. Rau. I have been meeting people from P.E.P.S.U., I have been reading the newspapers, and recently I met an Akali leader (whose name I will not disclose, because he may get into trouble) and I asked him, "Tell me honestly, how you are reacting to the regime of Mr. P. S. Rau".

An Hon. Member: A Congressman?

Prof. D. C. Sharma: I am talking about an Akali leader. I am not disclosing his name as he may get into trouble at somebody's hands.

Sardar Hukam Singh: He is the only honest man!

Prof. D. C. Sharma: No, no, you are the most honest man I have come across.

Mr. Chairman: Let there be no mutual conversation. Let the hon. Member address the Chair.

Prof. D. C. Sharma: Sir, I was saying that I met an Akali leader and I asked him in confidence, "How have you reacted to the regime of Mr. P. S. Rau?" And he said to me "Mr. P. S. Rau is doing very well by the State, he has cleaned up the Augean stables of the State, he is bringing stability to the State, restoring the State to normal health and he is going to prove to be a good physician". That is what he said, and I believe every word of what he said.

What are the causes of P.E.P.S.U.'s illness? Well, the causes have been told by my friend Shri Ajit Singh over there and by my friends over here. The reign of factionalism, the reign of partisanship, the reign of (well, Sir, I am afraid of using that word but I cannot get hold of any other word to describe it) goondaism all along the line—I hope it is a Parliamentary word, if it is not I will withdraw it—the reign of goondaism all along the line, this is what has been happening in P.E.P.S.U. A friend over there said: Congressmen crossed the floor, they sold themselves. I say what do you think of a State where on the back of almost every human being, whether Congressman, Akali or of any other party, is written "For Sale"? I hold no brief for anybody. But you can understand the low moral tone in which the P.E.P.S.U. State has been all these years because of the crossing and re-crossing of the floor. My feeling is this, that the P.E.P.S.U. State consists of eight old princely States and that P.E.P.S.U. has got an aggregation of all the evils which were inherent in the princely order at one time in those States which were run by the Princes at that time. I am not a student of economics, but at one time I read economics. And I think Gresham's law in economics says that "bad currency drives out good currency". And in P.E.P.S.U. bad currency has driven out good currency—I am talking of 'currency' in the meaning of moral standards, of public standards.

I will not take much of the time of the House. But I want to draw your attention to two points. People say that democracy has been suspended. Who says that? Democracy has many

[Prof. D. C. Sharma]

levels. Democracy at the Panchayat level is still there. Democracy at the municipal level is still there. Democracy at the Parliamentary level is still there. But I must say that Democracy at the provincial level has been suspended. And I think it is going to do good to the State that democracy at that level has been suspended. As I said, I must draw your attention to two points and those two points are the following. In the first place, local self-government, which is the cradle of democracy and which, I should say, is the bed-rock of democracy, should be toned up. I do not want to throw mud on anybody because that is not a good game. But I have seen in the papers the way that executive officers have been appointed to municipalities in that State. Students of law colleges have been appointed executive officers of certain municipalities. Why? I do not want to repeat the charges made in the papers. Why should I repeat them here? But the fact of the matter is that in the appointment of these executive officers nepotism has run riot, favouritism has had it, way. That is what has happened. And I would say to the Adviser and to our Home Minister that the first thing that the Adviser should do is this that he should tone up the local self-government of that State.

At the same time I would say a word about the Harijans. My friend over there spoke about the Harijans. I must tell you that the Harijans nowhere else are worse than they are in P.E.P.S.U. They are having a very bad time there, and I would request the Adviser through this House that he should try to set right their grievances. Do you think that the 20th century Harijans should be asked to do *begar* cases, cases of forced labour? They are treated today as they were treated about 50 years ago. They do not have any share in the common land, they do not have any shares in the *nazul* lands.

My friend just now said that their education is being neglected. I say they are neglected, oppressed. They are the downtrodden masses of humanity in P.E.P.S.U. and I must say that if nothing is done to improve their lot in P.E.P.S.U., I would be the first man to raise my voice against the Adviser's regime. I am going to judge the Adviser's regime by the treatment which is going to be meted out to the Harijans.

Will you please give me two minutes more?

Mr. Chairman: Yes, two minutes more. (*Interruptions*). Do not interrupt him.

Prof. D. C. Sharma: I welcome these interruptions. Well, I was going to say another thing. My friends have spoken about *Biswadars*. Well, who are these *Biswadars*? These *Biswadars* are the most reactionary classes, are the most, I should say, backward classes intellectually, and have entrenched themselves so firmly in P.E.P.S.U. that their tentacles have spread all over the State.

Shri B. S. Murthy: Strangle them.

Prof. D. C. Sharma: I said tentacles.

Shri Punnoose: Please tackle them.

Prof. D. C. Sharma: I was saying that the tentacles of these *Biswadars* are wide. They start from the lowest rung of the administrative ladder and they go right up to the zenith all along the line and may I say that anybody who could tackle these *Biswadars* will be doing good not only to P.E.P.S.U. but also to humanity in general. I plead for the liquidation—my friend used the right word "tackle", "liquidation" is a word which I do not like—I want to tackle these *Biswadars* so that P.E.P.S.U. should become a modern State which should march in step with the other States of India.

I would like to say another thing before I sit down. People have said that the President's rule is this and that. Of course the Opposition must say that that it is going to do no good. I say that the President's rule restored the Punjab to normal health. I here say that—I am not a prophet but I can make a prophecy being a Brahman—the Adviser's rule in PEPSU is going to restore P.E.P.S.U. to normal health. It will not be a sickly State but a healthy State.

شری بہادر سنگھ - سبھا پتی جی آج جب ہم پیپسو بجٹ پر بحث کر رہے ہیں تو اس پر بہت کچھ کہا گیا ہے - یہ وھائٹ پیپر رپورٹ جو ہم کو دی گئی ہے اس میں لکھا ہوا ہے کہ پیپسو کی جو اسٹیٹ ہے یہ ہر طرح سے ترقی کی طرف جا رہی تھی کیونکہ تھوڑا عرصہ ہوا وہاں پر جو منسٹری تھی اس کو سسپینڈ کیا گیا - یہ بجٹ میرا خیال ہے اس منسٹری نے بنایا تھا - اس منسٹری کو بعد میں ۴ مارچ کو سسپینڈ کیا گیا اور ۱۵ مارچ کو انہیں بجٹ پیش کرنا تھا - اس میں

تو اتنی دیر جو منسٹری پاور میں رہی ہے اور سنٹرل گورنمنٹ کی طرف سے جو بھی وہاں منسٹری بنائی گئی ہیں وہ تقریباً ۴ یا ۵ سال کے عرصے میں جو کچھ کرتی رہی ہیں اس سے جو ۸ مہینے یونائٹیڈ فرنٹ کی منسٹری رہی ہے اس نے یقینی طور پر بہتر کام کیا ہے - لیکن اس کو کام ہی نہیں کر نے دیا گیا -

یہاں یہ کہا جا رہا ہے کہ پولیس کی حالت یہ ہے - ٹھیک ہے - کانگریس کے زمانہ میں جو پولیس کی حالت تھی یا لا اینڈ آرڈر کی جو حالت تھی اس سے یونائیٹڈ فرنٹ کی منسٹری کے زمانہ میں بہتر حالت رہی ہے - سردار حکم سنگھ جی نے کچھ فگرس بتائے کہ فروری میں ڈکیتیاں کتنی تھیں مرڈرز کتنے تھے اور برگلریز کتنی تھیں - اور جب یونائیٹڈ فرنٹ منسٹری نہیں تھی تو یہ کتنی تھیں - اس سے پتہ چلتا ہے کہ تقریباً ۵۰ پرسینٹ امپروومنٹ یونائیٹڈ فرنٹ منسٹری کے زمانہ میں تھی - لیکن جو دوست یہ کہتے ہیں کہ اب بھی وہاں جو پولیس تھی وہ خراب تھی اور اب جا کر لا اینڈ آرڈر کی بہتری ہوئی ہے - یہ ٹھیک نہیں ہے - بات اصل میں یہ ہے کہ آپ نے ایک آدمی کے ہاتھ میں

لکھا ہے کہ ایجوکیشن پر - میڈیکل پر - پبلک ہیلتھ پر اور سول ورکس پر جتنا روپیہ خرچ کیا جا رہا ہے یہ سب کا سب باقی ہندوستان کی جتنی اسٹیٹس ہیں - اے اور بی سب کو اگر پرسنٹیج کے حساب سے لیا جائے تو یہ سب سے زیادہ ہے - اس کا مطلب یہ ہے کہ ایجوکیشن - پبلک ہیلتھ اور میڈیکل اور سول ورکس پر جو روپیہ گورنمنٹ خرچ کر رہی ہے یہ پبلک بہتری کیلئے ہے - لیکن یہاں پر بہت کچھ کہا گیا ہے کہ پبلک بہتری کیلئے اس منسٹری میں کچھ نہیں کیا جا رہا تھا - یہ منسٹری تقریباً ۸ مہینے پاور میں رہی تھی - اس سے پہلے اسٹیٹس کا انٹیگریشن ہوا تو اس وقت ۲۰ اکتوبر کو پہلی گورنمنٹ بنی - اس کے بعد ۲۰ جنوری ۴۹ کو ایک بڑی منسٹری بنائی گئی جس میں سات منسٹر لئے گئے اور ۱۸ فروری کو پھر ایک گورنمنٹ بنائی گئی اور ۲۳ مئی کو پیپسو میں کانگریس کی منسٹری بنائی گئی - کرنل رگھبیر سنگھ جو ایک مہینے پہلے میونسپل الیکشن میں ہار چکے تھے ان کو چیف منسٹر بنایا گیا - شاید ان کی پاپولیرٹی کا ایک مہینے پہلے کافی ثبوت مل چکا تھا - الیکشن تک یہی منسٹری جو کانگریس کی منسٹری تھی یہ پاور میں رہی.

[شری بہادر سنگھ]

طاقت دی ہوئی ہے اور وہ یہ دکھانے کی کوشش کرتا ہے کہ ہم بہت کام کر رہے ہیں - ڈکیتی کے کیسیز زیادہ ہوتے ہیں اور ان کو درج نہیں کیا جاتا - ان کو چوری کے کیس بنایا جاتا ہے - اور یہ دکھانے کے لئے کہ ہم بہت لوگوں کو پکڑ رہے ہیں - شڈولڈ کاسٹ اور بیکورڈ کلاس کے لوگوں کو پکڑ لیا جاتا ہے اور اس طرح کہا جاتا ہے کہ ہم بہت اچھا کام کر رہے ہیں - پچھلی مرتبہ میں نے اس چیز پر بولتے ہوئے بتایا تھا کہ یہاں سے جو افسر صاحب گئے ہیں وہ ۱۰ مارچ کی شام کو پٹیالہ پہنچتے ہیں - ۱۲ کو صبح وہاں اخباروں میں خبر آتی ہے کہ کچھ لوگوں کو وہاں سے بھیج دیا گیا ہے - کسی کو ڈموٹ کیا ہے اور کسی کو پرموٹ کیا ہے - اس وقت بھی میں نے کہا تھا کہ پہلے سنٹرل گورمنٹ کا یہ پری اریلنجڈ معاملہ تھا کہ ان کو یہاں لاؤ - ان کو وہاں سے نکالو - اور ایسے آدمیوں کو جن کے اوپر کوپشن کے کیسیز ہیں اور جو بہت جیونیئر آفیسرس تھے ان کو ڈپٹی کمشنر بنایا گیا ہے - اور ایسے اس جو گورنمنٹ کو کام دے سکتے تھے الیکشن جیتنے میں - ایسے آدمیوں کو لایا گیا ہے -

شری چلاریا جی نے کہا تھا کہ جو منسٹری پہلے تھی وہ ۲۴ دن سے زیادہ بیٹھ نہیں سکی - اس سے زیادہ انہوں نے کام نہیں کیا - لیکن انہوں نے ۲۴ دن میں اگر اتنے بل پاس کر دئے تو یہ ان کے کریڈٹ میں جاتا ہے خلاف نہیں - اس سے پتہ چلتا ہے کہ انہوں نے کتنا کام کیا - لینڈ رکلیمیشن ایکٹ پاس ہوا ہے - یوٹیلائزیشن آف لینڈ ایکٹ پاس ہوا - اعلیٰ ملکیت بل پاس ہوا اور کوئی چار املڈنگ بل پاس کئے گئے- نان آکوپینسی بل جس سے کہ جو یہ آکوپیلنسی رائٹس مزارعوں کو ملنے تھے وہ سنٹرل گورنمنٹ کے پاس بھیجا گیا اور سینٹرل گورنمنٹ کی جو اسٹیٹس منسٹری ہے اس کے پاس بہت دیر پڑا رہا - اسلئے واپس نہیں کیا گیا کہ اس کا کریڈٹ شاید یونائیٹڈ فرنٹ منسٹری کو نہ مل جائے - پارٹ اے اسٹیٹ جو ہیں وہاں تو یہ ہے کہ گورنر صاحب سے پردھان صاحب کے پاس آ جاتا ہے - لیکن جو پارٹ بی اسٹیٹس ہیں ن کو اسٹیٹس منسٹری کا ایک اور مرحلہ طے کرنا پڑتا ہے کہ اسٹیٹس منسٹری اس کو جب تک پاس نہ کرے تب تک وہ پاس نہیں ہو سکتا - اب پیپسو میں جب کہ کانسٹی ٹیوشن کو سسپینڈ

میں ایک پائی ایک روپیہ کمپنسیشن دینا مقرر کیا تھا - لیکن ایڈوائزر صاحب نے ان غریب لوگوں کو کتنا رلیف دیا ہے - اس کو پانچ گنا زیادہ کر دیا ہے تاکہ وہ لوگ زیادہ اچھی رلیف کر سکیں - آکوپنسی بل میں پہلے اورجنلی جو کمپنسیشن تھا وہ جو لینڈ ریونیو ہے اس سے بارہ گنا دیا جا رہا تھا لیکن سردار گیان سنگھ نے پبلک میں وعدہ کیا تھا کہ ہم اس کو آٹھ گنا کر دینگے - نیچے لے آئینگے - لیکن جو ہمارے ایڈوائزر صاحب وہاں گئے ہوئے ہیں وہ شاید ان لوگوں کو دوسرے طریقے سے رلیف دے رہے ہیں -

کرپشن کے بارے میں چندایا صاحب نے کہا ہے کہ وہاں کرپشن بہت زیادہ موجود ہے لیکن میں ان کو بتلاؤں کہ جب یہاں ہاؤس میں کرپشن کے بارے میں ایک ریزو-لیوشن آیا تھا تو اس کو چندایا صاحب نے سپورٹ بھی نہیں کیا تھا - میں پوچھنا چاہتا ہوں کہ کرپشن کس اسٹیٹ میں نہیں ہے ؟ کیا پنجاب میں کرپشن نہیں ہے ؟ کیا پنجاب میں کچہری میں نقل لینے کے لئے جب تک روپیہ نہ دیا جائے نقل ملتی ہے ؟ کیا میرے پنجاب کے دوست جو یہاں موجود ہیں اس سے انکار کرینگے ؟ جب تک اس ایڈمنسٹریٹو مشینری کو بدلا نہیں جاتا تب

کہا ہے اور گورنمنٹ نے پاور ایک آدمی کے ہاتھ میں دی ہے تو پنجاب کی مثال دی تھی - پنجاب میں تو پہلے کانگریس گورنمنٹ تھی - سنٹرل گورنمنٹ نے پاور لی - تو یہاں بھی کانگریس گورنمنٹ تھی لیکن پیپسو میں یونائٹیڈ فرنٹ گورنمنٹ تھی لیکن یہاں اسٹیٹس منسٹری کے ہاتھ میں جو پاور رہی ہے وہ پاور کانگریس کے ہاتھ میں ہے - لیکن پیپسو میں کانگریس کو کتنے پرسینٹ لوگوں نے ووٹیں دی ہیں - ۲۷ پرسینٹ - ۲۷ پرسینٹ لوگوں نے ان کو ووٹیں دی ہیں اور باقی ۷۳ پرسینٹ لوگوں نے ان کو ووٹیں نہیں دیں - اسلئے جو اب ۷۳ پرسینٹ لوگ ہیں ان کا ریپریزینٹیشن یہاں نہیں ہوتا ہے-

اس کے بعد سردار گیان سنگھ راڑے والا کا جو بل تھا اس کے بارے میں کہا تھا کہ یہ جو بل چل رہا ہے اس کے بارے میں ان کی پبلک کمٹمنٹس ہیں اور انہوں نے اسمبلی فلور پر کی تھی - وہاں انہوں نے بتایا تھا کہ ان بلوں کی حالت کو ہم امپروو کر سکینگے - لیکن اب یہ نہیں سمجھ سکتے کہ سنٹرل گورنمنٹ ان کو اپروو کریگی کہ نہیں -

ایڈوائزر صاحب کے رول کے بارے میں کہا گیا ہے کہ وہ وہاں پر بہت اچھا کام کر رہے ہیں - کشمیر گورنمنٹ نے اصلی ملکیت رائٹس بل

[شری بہادر سنگھ]

تک یہ کرپشن اور رشوت خوری کا معاملہ حل نہیں ہو سکتا - کرپشن کے بارے میں ذکر کرتے ہوئے میں یہ بتلانا چاہتا ہوں کہ دامودر داس ایک جونیر آفیسر تھے ان کو ڈی سی بنا دیا گیا ہے - اور دوسرے آدمیوں کو سپرسیڈ کر کے ان کو مقرر کیا گیا ہے - دوسرے ایک پریم کمار جی کو جن کے بارے میں کرپشن کیس کے سلسلے میں انکوائری چل رہی تھی ان پریم کمار جی کو ڈی سی بنایا ہے - میں اس بارے میں ابھی کچھ نہیں کہنا چاہتا - لیکن میں آپ کو بتلاؤں کہ دس تاریخ کو ایڈوائزر صاحب پٹیالہ جاتے ہیں بارہ تاریخ کو کچھ لوگوں کے ٹرانسفر آرڈر آتا ہے - پٹیالہ کے ڈی - سی ستنت پرکاش سنگھ جی کو تیرہ تاریخ کو ایپلیکیشن دینے کے لئے کہا جاتا ہے بارہ تاریخ کو اس کا آرڈر کیا جاتا ہے تیرہ تاریخ کو اس کو ایپلیکیشن پر دستخط کرنے کے لئے مجبور کیا جاتا ہے کہ وہ لکھے کہ میں چھٹی پر جانا چاہتا ہوں تو یہ دھاندی بازی ایڈوائزر ریجیم کی ہیں -

(English translation of the above speech)

Shri Bahadur Singh (Ferozepur-Ludhiana—Reserved—Sch. Castes): Sir, much has been said today in the course of the debate on the Pepsu Budget. The White Paper that has been issued speaks of an all-round progress being made in the State. I think this Budget was framed by the Ministry which has been suspended recently, as this Ministry was suspended on the 4th March and it was to have presented its Budget on the 15th. The White Paper says that the percentage of the Budget allocated to Education, Medical, Public Health and Civil Works is higher than the percentage spent on these subjects in any of the other Part A and Part B States of India. It means that the finances the Government are spending on Education, Public Health, Medical and Civil Works are being utilized for public good. But much has been said here to the effect that during the days of this Ministry nothing was done for public welfare.

This Ministry was in power for eight months. Earlier, at the time of the integration of the States, the first Government was framed on the 20th October and, later on, on the 20th January, 1949, a Ministry with a larger strength was set up and it comprised of seven Ministers. On the 18th February yet another Ministry was set up and on the 22nd May the Congress Ministry was framed. Col. Raghbir Singh, who had been defeated in the Municipal elections a month earlier, was made the Chief Minister. Perhaps his popularity had been sufficiently evidenced one month earlier! This Congress Ministry was in power till the elections. The United Front Ministry, which remained in power only for eight months, undoubtedly did much better work than was done during the period of 4 or 5 years by this Congress Ministry or any Ministry set up by the Central Government. But this Ministry was not allowed to function.

This is how the condition of the Police is being described. True! The condition of the Police and that of law and order have been better during the rule of the United Front Ministry than during that of the Congress Ministry. My hon. friend, Sardàr Hukam Singh, gave comparative figures of dacoities, murders and burglaries in the month of February and during the days when the United Front Ministry was not in power. This shows that there was nearly 50 per cent. improvement during the days of the United Front Ministry. But what some of my hon. friends say is not true. They say that even those days the Police there was incompetent and it is only now that the condition of law and order has been improved. The reality is that you have entrusted power into the hands of one man who wants to show that he is doing a lot. There is a larger number of dacoity cases which are not registered. They are termed as cases of theft, and in order to show that they are arresting a number of criminals people belonging to Scheduled Castes and Backward classes are arrested. This is how it is claimed that they are doing a good job. As I said when I spoke on this matter

last time, the officer who has been sent from here, arrived in Patiala on the evening of the 10th March and on the 12th morning reports appeared in the Press about some people having been sent away from Patiala, some having been demoted and some others promoted. At that time also I said that it was a pre-arranged matter with the Central Government to remove some people from Patiala. Such Officers, against whom there were cases of corruption and who were very junior, were made Deputy Commissioners; and such men as could be useful to the Government in winning the election were put there.

Shri Chinaria said that during the rule of the former Ministry the State Assembly was in session for only 24 days, and it did not do any more work than that. But if they passed so many Bills in only 24 days, it goes to their credit and not against them. This shows how much work they did. The Land Reclamation Act was passed, the Utilization of Land Act was passer, the Superior Proprietorship Bill and some four amending Bills were passed. The Non-occupancy Bill, which would give occupancy rights to thousands of people, was sent to the Central Government; and it lay with the Central Government States Ministry for a long time. It was not returned for this reason that it might bring credit to the United Front Ministry. In the case of Part A States a Bill is submitted to the President by the Governor; but the Part B States have to cross another hurdle—that of the States Ministry. Unless the States Ministry approves of a Bill, they cannot pass it. When the Constitution was suspended in Pepsu and the authority of the Government was handed over to one man, a comparison was made with the Punjab. In the Punjab there was a Congress Ministry; the Centre took power in its own hand and in the Centre also there is a Congress Government. But in Pepsu there was a United Front Government and the power held by the States Ministry is in other words held by the Congress. But in Pepsu what percentage of people voted for the Congress? Twenty-seven per cent. people voted for the Congress and the remaining seventy-three per cent. did not vote for them. Thus, these seventy-three per cent. people are not represented here.

Then there is the Bill which Sardar Gian Singh Rarewala was introducing. It is said that regarding this Bill he had made public commitments on the Assembly floor. He had said that improvements would be made in these Bills. But now it is difficult to understand whether the Central Government will approve them or not.

Regarding the rule of the Adviser, it is said that he is doing very good work there. In the Superior Proprietorship Bill the Pepsu Government had fixed the rate of compensation at a pie per rupee. But now the Adviser is giving relief to these poor people. He has increased it five-fold so that they may have greater relief. Originally, the compensation provided for in the Occupancy Bill was fixed at twelve times the land revenue, but Sardar Gian Singh was publicly committed to reducing it and making it eight times the revenue. Now, the Adviser who has gone there is perhaps giving relief to these people in some other way.

Shri Chinaria said that there was much corruption in Pepsu. But I would like to say that when a resolution on corruption was put before the House, even Shri Chinaria did not support it. In which State is there not corruption? Isn't there corruption in the Punjab? Can we get the copies from the Courts without bribing somebody? Do my hon. friends from the Punjab here deny it? Unless this administrative machinery is changed, the problem of corruption and bribery cannot be solved.

In connection with corruption I have this to say that a junior officer, Shri Damodar Das, has been made a Deputy Commissioner by making him supersede others. Another man, one Shri Prem Kumar, against whom enquiries were going on in connection with a case of corruption, has been made a D.C. I do not want to say anything on the matter yet but I want to tell you that the Adviser arrives in Patiala on the 10th, on the ensuing 12th some people are issued transfer orders. Orders are passed in respect of the D.C. of Patiala, Sardar Sant Parkash Singh, on the 12th and on the 13th he is forced to sign an application to the effect that he wants to proceed on leave. These are the scandals of the Adviser's regime.

Shri Feroze Gandhi (Pratapgarh Distt.—West *cum* Rae Bareli Distt.—East): On a point of information, Sir, the hon. Member just now mentioned that a case for corruption is proceeding against the Deputy Commissioner and that he is still the Deputy Commissioner. Can he substantiate that?

Shri Bahadur Singh: What?

श्री फिरोज गांधी : आपने अभी कहा कि किसी डिप्टी कमिश्नर के ऊपर करप्शन का केस चल रहा हैं। मेरा कहना यह यह है कि अभी मेम्बर साहब ने फरमाया कि किसी साहब के ऊपर करप्शन का केस चल रहा है और वह डिप्टी कमिश्नर बना

[श्री फ़िरोज़ गांधी]

दिये गये, तो क्या वह इस चीज को सबस्टैनशिएट कर सकते हैं ?

شری بہادر سنگھ : آپ اس بارے میں پوچھ سکتے ہیں - وہ وہاں لگے ہوئے ہیں اور ان کو ڈپٹی کمشنر بنایا گیا ہے -

[Shri Bahadur Singh You can enquire about it. He is working, there and has been made a Deputy Commissioner.]

He was a junior officer; he was promoted.

Mr. Chairman: He does not maintain that he was the Deputy Commissioner.

Shri Bahadur Singh: An enquiry is pending against him.

श्री फिरोज गांधी : यह मुकदमा कहां चल रहा है ?

श्री सी० डी० देशमुख : उनका नाम बताइये ?

श्री फ़िरोज गांधी : उनका नाम क्या है ?

Sardar Hukam Singh: The name of the gentleman is Prem Kumar. An enquiry is pending against him.

श्री फिरोज गांधी : अभी उन मेम्बर साहब ने बतलाया कि उनके खिलाफ करप्शन केस चल रहा है और उनको वहां डिप्टी कमिश्नर बनाया गया है ।

1 P.M.

Sardar Hukam Singh: He has corrected himself and said that an enquiry is pending against him. During the elections, the Electoral Officer and the Chief Election Officer had some correspondence exchanged between themselves and they agreed that he had meddled with free and fair elections and had tampered with the boxes as well. An enquiry is being made against him on corruption as well. He is posted as Deputy Commissioner.

Dr. Katju: Let us be clear. There are two matters, namely conduct of elections and corruption. Are you suggesting that there is some corruption, bribery case also?

Sardar Hukam Singh: An enquiry for corruption is pending against him.

Dr. Katju: Apart from elections?

Sardar Hukam Singh: Apart from elections.

Dr. Katju: We shall have to look into it.

लाला अचिन्त राम (हिसार) : साहबे सदर, बहुत सारी बहस इस सिलसिले में खत्म हो गयी, मैं सिर्फ़ चन्द एक बातें आपकी खिदमत में अर्ज करना चाहता हूं, क्योंकि वक्त खत्म हो रहा है । कल भी इस मामले पर काफी बातचीत और बहस हुई थी कि यह जो पेप्सू में प्रेसीडेंट रूल किया गया है यह इस वजह से किया गया है चूंकि वहा पर ला एन्ड आर्डर की पोजीशन ठीक नहीं थी । आज कुछ दोस्तों ने यहां पर कहा है कि अगर वहां पर ला एन्ड आर्डर की पोजीशन ठीक नहीं है तो और जगह भी ठीक नहीं है, तो पैप्सू के साथ ऐसा सलूक क्यों किया गया कि प्रेसीडेंटरूल वहां पर स्थापित कर दिया गया । मैं अपने उन दोस्तों से कहना चाहूंगा कि वह इस बात को तो तस्लीम करेंगे कि पेप्सू की हालत दूसरे प्रान्तों के मुकाबले में ज्यादा खराब है और मैं गवर्नमेंट को मुबारकबाद देना चाहता हूं कि उन्होंने जो वहां पर ऐडमिनिस्ट्रेटर मुकर्र किया है उस ने खूबी के साथ अपना काम सरअंजाम किया है और कर रहा है और मैं गवर्नमेंट और ऐडमिनिस्ट्रेटर दोनों को बधाई देना चाहता हूं कि वह पेप्सू की हालत को ठीक करने में और वहां जो लूटमार इत्यादि होती रहती थी, उसको कम करने में कामयाब हुए हैं । जो हालत पेप्सू की पहले थी, उस में नुमायां कमी वाकये हुई है यह बात तस्लीम करनी पड़ेगी । मैं समझता हूं हर आदमी इसमें इंटरेस्टेड होगा कि जो वह चोरी और डकैतियां होती थीं, उनमें कमी हो और यह वाकया है कि जो वहां पर डाकुओं के अड्डे थे जहां डाकू जा कर बैठते थे और इकट्ठा होते थे वह अड्डे आज टूट रहे हैं ।

अकेले संगरूर के इलाके में एक हफ्ते के अन्दर १८ एबस्कौन्डर्स पकड़े गये। यह ऐसे काम हैं जो बड़े नुमायां हैं और जिनकी तारीफ किये बगैर हम नहीं रह सकते। पहले से वहां पर ला एन्ड आर्डर की हालत बहुत बेहतर है, लेकिन इसका यह मतलब नहीं कि आप आराम से अब सो जायं और कुछ न करें।

एक आध बात में शरणार्थियों के बारे में कहना चाहता हूं। आपको मालूम है कि अभी पन्द्रह बीस दिन हुए कि योल कैम्प में १५० फैमिलीज ऐसी थीं जो पेप्सू के अन्दर बसना चाहती थीं, क्योंकि उनके रिश्तेदार वहां पर बसे हुए थे, उन्होंने बहुत कोशिश की और सेंट्रल गवर्नमेंट में आ कर कोशिश की, श्री अजित प्रसाद जैन से मिल कर इस के लिए कोशिश की, लेकिन मिनिस्टर साहब ने कहा कि वह क्या कर सकते हैं पेप्सू गवर्नमेंट इजाज़त नहीं देती है और उन को बसने के लिए अपने यहां कोई जगह देने को राजी नहीं है। मैं समझता हूं कि जहां पहले २५० और ४०० फैमिलीज के बसने के लिए जगह मिल सकती थी, वहां आज इन बेचारे लोगों के बसने के लिए क्यों जगह नहीं मिल रही वह आज वहां पर साल, डेढ़ साल से मारे २ फिरते हैं, उनको कोई जगह नहीं मिलती है। वहां क्या उन १५० फैमिलीज को बसाने के लिए तवज्जह दी गई, नजूल लैंड वहां पर काफी पड़ा हुआ है, मैं दरख्वास्त करूंगा कि वह इस तरफ ध्यान दें और इन मुसीबतजदों को बसाने का माकूल इन्तजाम करें। अब मैं थोड़ा सा हरिजनों के बारे में अर्ज करना चाहता हूं। यहां पर उस समय और इस से पहले हरिजनों के बारे में काफी कहा गया है, लेकिन इतना कहने के बाद भी हरिजनों की दशा दुखदायी है और उनके लिए बहुत सुधार की आवश्यकता है।

श्री पी० एन० राजभोज : हरिजनों की हालत शरणार्थियों से भी ज्यादा खराब है।

लाला अचिन्त राम : मैं इस चीज को मानता हूं कि हरिजनों की हालत शरणार्थियों की अपेक्षा ज्यादा खराब और दर्दनाक है, क्योंकि हरिजनों के साथ यह सोशल डिस्एडवान्टेज बहुत बुरी चली आती है। शरणार्थी तो आज बुरी हालत में हैं, कल पाकिस्तान बनने से पहले तो वह जमीन और घर-बार के मालिक थे। आज उन को बुरा दिन देखना पड़ रहा है, लेकिन ये बेचारे तो हमेशा से इसी पिछड़ी हालत में रहते आ रहे हैं। इन्होंने तो कभी मिलिकयत नहीं देखी, इस वास्ते उनकी हालत बहुत ज्यादा खराब है। राड़ेवाला गवर्नमेंट ने उनकी हालत सुधारने की कोशिश की और उनको साठ परसेंट नजूल लैंड देने की बात थी, लेकिन मैं समझता हूं कि केवल यही मदद उनकी दशा सुधारने के लिए पर्याप्त नहीं थी। मेरी ख्वाहिश है कि जितना नजूल लैंड है, उस में से अस्सी फी सदी बल्कि नब्बे फी सदी लैंड हरिजनों को दिया जाये। उन के साथ जस्टिस फिर भी काफी नहीं होगी। मेरी आप से यह दरख्वास्त है।

एक प्वाइन्ट मैं और भी कहूंगा और वह यह है कि वहां के जो पोलिटिकल सफरर्स हैं आप उन की तरफ जरा ध्यान दें। मुझ को कई आदमियों ने लिखा कि वहां पर उन के लिये कोई रोजगार नहीं है। इतने दिन व जेलों में रहे, तकलीफें उठाई, और वहां से आने के बाद बेकार हो गये। इस बारे में मुझे वह के जो राजप्रमुख हैं उन की स्पीच को पढ़ कर बड़ा हौसला हुआ। जिस फ्रैंकनेस से उन्होंने अपनी बात कही उस के लिये उन की तारीफ करता हूं। जब सरदार पटेल वहां गये थे तो राजप्रमुख साहब ने कहा कि :

"Sardar Patel is a precious jewel of the country. He and his comrades have undergone untold sacrifices."

[श्री पी० एन० राज भोज]
सैक्रिफाइसेज तो आप को मालूम हैं, कितनी मुसीबतें बर्दाश्त कीं, और कितनी सैक्रिफाइसेज कीं :

"We are highly proud of all of them."

सरदार पटेल साहब के लिये और जितने उन के साथी हैं सब के लिये

"There was a time when we also wanted to do some sacrifices for our country, but we had to keep our desire suppressed."

यह उन के शब्द हैं। राजप्रमुख साहब का भी दिल करता था कि वह मुल्क के लिये सैक्रिफाइस करें। लेकिन उस वक्त हालत ऐसे थे कि वह अपनी ख्वाहिश को दबाये हुए थे। लेकिन आज तो मैं कहूंगा कि आप का राज्य है, राजप्रमुख साहब के हाथ में ताकत है। उन की डिजायर को कोई सप्रेस करने वाला नहीं है, आप की डिजायर को कोई सप्रेस करने वाला नहीं है। आप राजप्रमुख साहब से कहें कि वह अपनी जमीन में से पोलिटिकल सफरर्स को हिस्सा दें। वह पोलिटिकल सफरर्स जेलों में इस लिये गये कि जो वहां के राजा थे वह उन के साथ अच्छा सुलूक नहीं करते थे। जनता के हुक्म पर नहीं चलते थे। आज वह राजप्रमुख हैं। मैं इस बात को छिपाना नहीं चाहता कि वह बहुत ही उदार हैं। मैं तो कहूंगा कि उन्होंने तमाम हिन्दुस्तान के राजों को लीड दी है। जिस ने अच्छा काम किया है उस की तारीफ न करना गलती होगी। मैं कहूंगा कि उन के अन्दर सैक्रिफाइस का मादा है। मेरी उन से अपील है कि वह अपनी जमीन में से कुछ हिस्सा काट कर पोलिटिकल सफरर्स को दें। आप को भी उन से इस बात की अपील करनी चाहिये। लेकिन फर्ज कीजिये कि वह किसी वजह से न दे सकें तो सेन्ट्रल गवर्नमेंट की लैंड में से आप दीजिये। जैसे पंजाब के अन्दर किया गया है कि पोलिटिकल सफरर्स को पेन्शनें दी हैं, ४०, ४०, ५०, ५०, रुपये की या जमीनें दे दी हैं ता कि वह गुजारा कर सकें वैसे ही आप को भी करना चाहिये। उसी तरह से आज पेप्सू में भी ऐसे लोग हैं जिन्होंने सैक्रिफाइस की है जैसे सरदार सेवा सिंह ठीकरीवाला ने कुर्बानी की है। भगवान सिंह लौंगोवालिया हैं जिन्होंने तमाम उम्र कुर्बानी की। वह तो बेचारे गुजर गये। लेकिन अब जो ऐसे पोलिटिकल सफरर्स हैं वह ज्यादा सफर न करें।

मैं आखीर में अपनी सरकार को बधाई देता हूं कि वह बहुत अच्छी तरह ला एन्ड आर्डर को चला रहे हैं और वहां पर ऐग्रेरियन रिफार्म ला रहे हैं। और जो कुछ आप अभी तक पूरा नहीं कर सके हैं उस को भी पूरा करना चाहिये

Shri Punnoose: I had almost given up the hope of being called. Nevertheless, I would like to put before this House certain things about P.E.P.S.U.

There is a difficulty always felt whenever we begin to speak about P.E.P.S.U. It seems the inclination on the other side is to brush aside whatever said from this side as though we are parties interested in it. Communists are being held up as making a lot of trouble there, and in 70 to 80 villages—as stated by the hon. Home Minister in this House, and it was made 90 when he went to the Council of States—have set up parallel Governments, and all the rest of it. We do not accuse the Government for not having worked miracles in P.E.P.S.U. We are not out to criticise the Government also for committing casual mistakes here and there. Almost all the Members in this House are agreed that there is something wrong in P.E.P.S.U. and we also agree that that wrong should be put right, and that some serious step should be taken.

Here is a copy of the P.E.P.S.U. Budget. My most serious complaint against this Budget is that this is an ordinary Budget. This is the type of Budget that we see in every State. I would ask the hon. Home Minister to stand up and say what exactly is it that marks out this Budget as special, what is there extraordinary in this Budget to meet an extraordinary situation. Our complaint is that the Government are proceeding in a manner which is likely to make things more hopeless, to produce a situation far less desirable than the one that exists today.

For example the hon. Minister told us on the floor of the House when he

made that speech that officialdom in P.E.P.S.U. is not in a very healthy state. I can read it from his speech. He said, when stating the reason why the elections could not be held immediately, that the condition of the public service is not very commendable. May I ask the hon. Minister what he has done. What has his Adviser done to correct matters?

For example, there is an officer whom the Election Commission have censured very severely for having illegally rejected the nomination papers, and thereby giving a chance for the suspension of the Constitution etc. May I know what has been done about that officer? I do not know that gentleman personally, I have nothing against him, but if the intention of this Government is to correct matters, then they must do something.

Some time back, there was a complaint on the floor of the P.E.P.S.U. Assembly. The Congress Party complained that one of their Members was kidnapped. An hon. Member of the P.E.P.S.U. Assembly was kidnapped and taken away so that some crossing of the floor, and manoeuvring of party politics could be done, and that M.L.A. on a further occasion came back and said that he was kidnapped. He said: "I was taken to a far off place, served with wine and other things"—I do not mention what. That officer is still in service. May I know why this Government do not take some action with regard to that.

The hon. Home Minister said that there is parallel Government functioning in 80 to 90 villages, but the real fact is that there are two Governments in P.E.P.S.U. at the moment—one functioning from seven o' clock in the morning up to eight o' clock at night *viz.*, the Adviser's Government; and then a nocturnal Government begins in which a person whose mention, I am sure, will not be liked, has a hand. And I am told Government Secretaries take part in these nocturnal conferences. Where is the evidence? People talk like that. I am not on that bench. This is openly told there.

Dr. Katju: By your people.

Shri Punnoose: Yes. By our people. There is no "your people" or "my people". It is our people.

Here is a letter from the Secretary of the Depressed Classes League, an Association of which the hon. Minister Shri Jagjivan Ram is the patron. He says: "The condition of the Depressed Classes has been very bad always. With the assumption of President's rule we thought things would be better. Today, we are in a much worse situation."

Here is a letter from a widow whose only son....

Shri Raghunath Singh (Banaras Distt.—Central): Where is the letter?

Shri Punnoose: Shall I produce it now? I will hand it over to you in two minutes outside. If time can be devoted to these things, I shall be glad. Her only son was shot by the Police. He went out with Rs. 1,500 given by that woman for several purchases. On the way he was caught by the dacoits. He was kept in a room imprisoned, tied up. The Police went there, arrested some of the dacoits, took this man also....

Dr. Katju: And shot him!

Shri Punnoose: Wait on. The Police helped themselves with Rs. 1,500 and did short work of the man for the simple reason that he was guilty of having that money. It is reported—I cannot make myself responsible for this, large numbers of people believe,—that the dacoits even when they are arrested unhurt are shot dead. Why? Because if they give evidence and statements in the courts they will bring some high-ups into trouble. Is this not a situation where you must be very careful? Whenever we say these things, the Home Minister just gives it up and does not look into it. A very serious situation exists in P.E.P.S.U. Should we not handle it carefully?

Then, Sir, you take the report of the Government-appointed Inquiry Committee to go into the agrarian question. That Committee says that there is a particular link between the *Biswadars* and the officers. Everywhere in the world there are links between the bureaucracy and powerful classes. But here it is specifically stated that these *Biswadars* became officers and the officers became *Biswadars*. Now, you are tackling the whole P.E.P.S.U. question through these very officers who are inseparably linked with the *Biswadars* headed by the Rajpramukh. We are against the office of the Rajpramukh everywhere. It is not in that general way that we speak about the Maharaja of Patiala. We have got definite complaints. Is it my complaint alone? What about an ex-Congress President, I mean Dr. Pattabhi Sitaramayya? I am told that he wrote to the Prime Minister that the hands of this Maharaja are stained with the blood of his people.

[Shri Punnoose]

Then there is another story—I may be corrected—that at the time of the communal trouble....

Dr. Katju: On a point of order, Sir. I can only repeat once again what I have said over and over again, that it is very improper and very unfair to attack anybody who is not here to defend himself. All that my hon. friend has said is absolutely baseless.

Shri Punnoose: If it is baseless, I stand corrected, and I can only hope that he is....

Dr. Katju: It has become almost fashionable to say these things.

Shri H. N. Mukerjee (Calcutta North-East): What is his point of order?

Shri K. K. Basu: It has become fashionable for them to deny these things.

Mr. Chairman: There is no question of replying to every statement made. Shri Punnoose has replied to the hon. Minister. Other Members need not get up and bandy words with the hon. Minister.

Shri K. K. Basu: He says it has become fashionable.

Mr. Chairman: The hon. Member is on his feet and he is quite able to take care of himself. If another party gets up and begins to reply, it will lead to confusion.

Shri K. K. Basu: But he said that it was becoming fashionable....

Mr. Chairman: After all, the hon. Member can give his reply. He is still on his legs.

Shri Damodara Menon (Kozhikode): May I say, Sir, that the time is up?

Mr. Chairman: Let him go on for one or two minutes more. He has only taken eight or nine minutes.

Shri Punnoose: I may be given another five minutes, Sir.

Mr. Chairman: The hon. Member has already taken eight or nine minutes. I will request him to finish in two minutes. I have allowed ten to eleven minutes to every hon. Member. We propose to finish the general discussion today except for the speech of the hon. the Finance Minister which will be held over for tomorrow morning. Then we shall take up the Demands.

Shri Punnoose: Then I leave the Rajpramukh unhurt. But the long and the short of the story of P.E.P.S.U. is that unless and until you make this Rajpramukh and these *Biswadars* come under the force of law, there is no hope. Hon. the Home Minister said that the Rajpramukh would be out of the picture. But look here; in the Budget another additional amount is given for the Secretariat of the Rajpramukh, and an explanation is added: 'due to the normal growth of the Secretariat etc.' What is this normal growth? That appears to me to be very abnormal. The Rajpramukh has nothing to do with practical politics there and his Secretariat is being given an additional allowance at the moment. Therefore, we believe that the way that this Government is proceeding is not the way to take P.E.P.S.U. out of her troubles.

Then, with regard to the agrarian question, I said yesterday, that the Government of India was contemplating a Bill by which five times the land revenue was going to be given as compensation to people who should have been given but one pie per rupee of land revenue according to the law passed by the P.E.P.S.U. Assembly. Then there are other questions with regard to agrarian reforms which, for the shortness of time, I do not mention now. On a further occasion I will have to speak about them.

We entirely oppose this policy of the Government in P.E.P.S.U. not because it is against Communists—the Communist Party will outlive Dr. Katjus, Raos and Rajpramukhs; that does not matter—but it is harmful to the interests of the people in P.E.P.S.U. Therefore, we oppose it.

Mr. Chairman: The general discussion is over. The hon. Minister will reply tomorrow in the morning.

श्री पी० एन० राजभोज : आपने मुझे कल बोलने के लिये कहा था ।

Mr. Chairman: Does the hon. Member want me to ensure it in writing? It is too much to ask for a promise. I may not be in the Chair here tomorrow. I will request the hon. Member not to put me in an inconvenient position.

The House will now stand adjourned till 8-15 A.M. tomorrow.

The House then adjourned till a Quarter Past Eight of the Clock on Saturday, the 2nd May, 1953.